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**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 4/82-ALC4/2014 MEETING DATE : 03.07.2014

The Meeting No. 4/82 of 2014-15 to consider the cases/issues under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2009-14 pertaining to Chemical and Allied products and falling under Chapter 29 and 30 was scheduled for 03.07.2014 under the Chairmanship of, Shri Jaikant Singh, Addl. DGFT in Room No.11, Udyog Bhawan, New Delhi.

Following members were present:-

Shri D.N. Mathur, Consultant, Department of Pharmaceutical
Shri Jasbir Singh, Consultant, Department of C&PC
Shri Nirmal Kumar, Deputy Director General of Foreign Trade
Dr. Nitin Jain D/o Biotechnology

The committee went through the minutes of earlier NC -III meeting No. 3/82 dated 08.05.2014 held on 25.06.2014 and approved the same.

The following cases/issues were discussed and the committee took the decision as mentioned against the case.

Case No. B-30	M/s Mehta API Pvt. Ltd.
Meeting No.04/AM15 dated – 03.07.2014.2014	Pt. F.No. 01/82/050/00341/AM14/DES-III
RLA F. NO. 03/95/040/00035/AM14	Adv. Lic. No. 0310732641 dt. 26.04.2013
Decision: Committee considered the case as per agenda and in consultation with technical authority present in the meeting it was decided to revise the UOM (Unit of Measurement) of import item as "KG Activity" instead of "kg/kg".Rest of the decision of NC-III meeting No. 20/82 dated 16.01.2014 in respect of this case shall remain unchanged.	
RA may take appropriate action as per the decision of Norms Committee.	

Case No. B-31	M/s DSM Sinochem Pharmaceuticals			
Meeting No.04/AM15 dated – 03.07.2014.2014	Pt. F.No. 01/82/050/00368/AM07/DES-III			
	Adv. Lic. No. 2210005608 dt. 08.06.2006			
Decision: Committee considered the case as per agenda and in consultation with technical authority present in the meeting it was decided to ratify norms as per SION A-33 and A-58 and as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed per kg export
6-Amino Penicillanic Acide assy not less than 84 as such or 96% on dry basis%.	1 kg	1.	Pencillin G Potassium 1 st Crystal write to off white powder assy not less than 96%	2.92 BOU
		2.	Methylene Chloride Clear liquid purity not less than 96%	0.83 kg

निर्मल कुमार/NIRMAL KUMAR
उप महा निदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महा निदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग, उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

निदेशक, उद्योग भवन, नई दिल्ली
Director, Udyog Bhawan, New Delhi

निदेशक, उद्योग भवन, नई दिल्ली
Director, Udyog Bhawan, New Delhi

		3.	Pencellin Amedise Brownish fine beadsin liquid ph-5 to 6	0.852gm
RA may take appropriate action as per the decision of Norms Committee.				

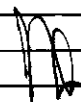
Case No. B-32	M/s Drof Ketel Chemicals I Pvt. Ltd.
Meeting No.04/AM15 dated – 03.07.2014.2014	01/82/171/280/AM14/DES-III
	Ad. Licence No. 03104180237 Dt. 0.12..2006 Ad. Licence No. 0310478565 Dt. 14.07.2008 Ad. Licence No. 0310491961 Dt. 24.10.2008 Ad. Licence No. 0310526499 Dt. 30.06.2009 Ad. Licence No. 0310541892 Dt. 23.10..2009 Ad. Licence No. 0310548591 Dt. 01.12.2009 Ad. Licence No. 0310548598 Dt. 01.12..2009 Ad. Licence No. 0310560279 Dt. 15.02.2010 Ad. Licence No. 0310560279 Dt. 15.02.2010 Ad. Licence No. 0310582532 Dt. 26.07.2010 Ad. Licence No. 0310594926 Dt. 04.10..2009
Decision : It was decided to defer the case for 07.08.2014 for comments of Department of Pharmaceuticals.	

Case No. B-33	M/s Ecological Chemcials Ltd.
Meeting No.04/AM15 dated – 03.07.2014.2014	F.No. 01/82/050/00932/AM13/DES-III
R.A F. No. 09/24/040/00296/AM13	Adv. Lic. No. 0910053811 dt. 14.09.2012
Decision : It was decided to defer the case for 07.08.2014 for comments of Department of Pharmaceuticals.	

Case No. B-34	M/s Gaurav Pharma Ltd., New Delhi
Meeting No.04/AM15 dated – 03.07.2014.2014	F.No. 01/82/171/00018/AM13/DES-III
Decision: It was decided to defer the case for 05.12.2013 for comments of Department of Pharmaceuticals.	

Case No. B-35	M/s Laffans Petrochemicals Ltd.
Meeting No.04/AM15 dated – 03.07.2014.2014	F.No. 01/83/162/01428/AM08/DES-III
RA F. No. 03/95/040/01379/AM07	Adv. Lic. No. 0310419553 dated 13.02.2007
Decision: withdraw already rejected by NC in its 1/AM15 meeting dated 21.04.2014	

Case No. B-36	M/s. Galaxy Surfactants Limited
Meeting No.04/AM15 dated –	01/82/50/00772/AM 14/DES III

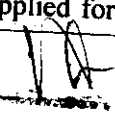

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03.07.2014.2014	01/82/50/00314/AM 14/DES III
RLA File No. 03/94/40/000369/AM14	Adv. Lic. No. 0310749142 dated 11.09.2013
RLA File No. 03/94/40/000473/AM14	Adv. Lic. No. 0310732337 dated 23.04.2013
Decision: Committee consider the case as per agenda and in consultation with technical authority present in the meeting. It was decided to reject the request of the firm as there was no justifications for enhancement maintain status qua.	

Case No. B-37	M/s. PIRAMAL HEALTHCARE LTD. (FORMERLY NICHOLAS PIRAMAL)
Meeting No.04/AM15 dated – 03.07.2014.2014	F. No.01/82/50/256/AM13/DES-III F. No.01/82/50/261/AM13/DES-III F. No.01/82/50/260/AM13/DES-III F. No.01/82/50/255/AM13/DES-III F. No.01/82/50/928/AM12/DES-III
	adv. Lic. No. 0310694731 dated 15.05.2012 adv. Lic. No.0310694936 dated 16.05.2012 adv. Lic. No. 0310694925 dated 16.05.2012 adv. Lic. No. 0310694706 dated 15.05.2012 adv. Lic. No. 0310642739 dated 18.07.2011
Decision: It was decided to defer the case for 05.12.2013 for comments of Department of Pharmaceuticals.	

Case No. B-38	M/s Encube Ethicals Pvt Ltd.		
Meeting No.04/AM15 dated – 03.07.2014.2014	F.No. 01/82/50/00345/AM11/DES-III		
RA No. 26/02/040/00001/AM11	Adv. Lic. No. 0310571323 dated 24.06.2010		
Decision: Committee considered case as per agenda and in light of written comments forwarded by DC(MSME) vide their U.O. No.23(10)2013/Chem dated 30.06.2014, decided to allow import item at Sl. Nos. 5 " Allantoin " for manufacture of export product Secura Protective Cream (Product Code No.59431100, 59431200, 59431379, 59431379) and Triple Care Cream(Product Code No.59447525) including 2% wastage. Norms Committee in its Meeting No. 23/82 dated 07.09.2010 has already recommended six items except the import item Allantoin. The committee recommend the item mentioned at Sl. No. 5 i.e. Allantoin and its respective quantity for duty free import as details given below:			
Import item at Sl. No.	Name of the Import item	ITCHS Code	Quantity (kg) recommended per kg of export product with 2% wastage
5.	Allantoin	33029090	0.00204 kg
RA concerned may take further necessary action as per above decision of NC.			

Case No.:11/20/82-ALC4/2009	Party Name:NEULAND LABORATORIES LTD	Meet No/Date:4/82-ALC4/2014 03.07.2014	Status:Case Deferred
HQ File :01/82/050/00422/AM10/	RLA File :09/24/040/00144/AM10/	Lic.No/Date:0910038818 06.08.2009	Defer Date:07.08.2014
Decision : It has been noticed that the firm has furnished production and consumption data in respect of only one import item whereas they have applied for nine import items. Hence, it was			


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decided to remind the firm to furnish production and consumption data certified by Central Excise Authority for all import items.

The case was deferred for 07.08.2014

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Case No.:22/6/82-ALC4/2010	Party Name:WANBURY LIMITED(FORMERLY PEARL ORGANICS LTD)	Meet No/Date:4/82-ALC4/2014 03.07.2014	Status: Approved	
HQ File :01/82/050/00169/AM11/	RLA File :03/95/040/00396/AM10/	Lic.No/Date:0310571937 29.04.2010	Defer Date:	
Decision : The Committee considered the case as per agenda and in light of written comments received from Department of Pharmaceuticals and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed kg/kg
METFORMIN HCL D.C. GRANULES 86.6%		1.	DICYANODIMIDE	0.4533
		2.	POLYVINYL PYRROLIDONE K-30	0.069
RA may take appropriate action as per the decision of Norms Committee.				

Case No.: 38/24/82-ALC4/2013	Party Name: AUROBINDO PHARMA LIMITED	Meet No/Date: 4/82-ALC4/2014 03.07.2014	Status: Case Deferred
HQ File :01/82/050/01237/AM14/	RLA File :09/24/040/00585/AM11/	Lic.No/Date: 0910046104 28.03.2011	Defer Date: 07.08.2014
Decision : It was decided send a copy of application to Department of Pharmaceuticals for their comments. The case is deferred for 07.08.2014.			

Case No.: 4/16/82-ALC4/2011	Party Name: BOSTIK INDIA PRIVATE LIMITED	Meet No/Date: 4/82-ALC4/2014 03.07.2014	Status: Deferred and Re-indexed
HQ File :01/82/050/00462/AM12/	RLA File :07/24/040/00073/AM12/	Lic.No/Date: 0710079777 13.06.2011	Defer Date: 07.08.2014
Decision : It was decided to remind the Petrochemicals Division of Department of Chemicals and Petrochemicals for their comments.The case is deferred for 07.08.2014.			

Case No.: 196/10/82-ALC4/2013	Party Name: BOSTIK INDIA PRIVATE LIMITED	Meet No/Date: 4/82-ALC4/2014 03.07.2014	Status: Case Deferred
HQ File :01/82/050/00379/AM14/	RLA File :07/24/040/00380/AM12/	Lic.No/Date: 0710085024 28.12.2011	Defer Date: 07.08.2014
Decision : It was decided to remind the Petrochemicals Division of Department of Chemicals and Petrochemicals for their comments. The case is deferred for 07.08.2014.			

Case No.: 8/4/82-ALC4/2014	Party Name: OTSUKA CHEMICAL (INDIA) PRIVATE LIMITED	Meet No/Date: 4/82-ALC4/2014 03.07.2014	Status: Case Approved
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HQ File :01/82/050/00256/AM15/	RLA File :05/24/040/00349/AM12/	Lic.No/Date:0510315363 23.01.2012	Defer Date:
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Decision : In the light of earlier decision taken in meeting no. 21/82 dated 06.02.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is lower:

Item of Export	Quantity	S.No	Item of Import	Quantity Allowed kg/kg
7-Phenylacetamideo-3-Chloromethyl Cephalosporanic Acid ParaMethoxybenzyl Ester (GCLE) While/Light Yellow Powder	1 kg	1.	Penicillin G Potassium 1 st Crystals	2.85
		2.	Methanol	2.00
		3.	Dimethyl Formamide	3.86
		4.	Methylene Chloride	2.09
		5.	2-Mercaptobenzothiazole	0.511
		6.	Isopropyl Alcohol	1.25

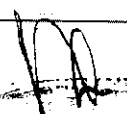
RA may take appropriate action as per the decision of Norms Committee.

Case No.:21/20/82-ALC4/2013	Party Name:HETERO DRUGS LIMITED,	Meet No/Date:4/82-ALC4/2014 03.07.2014	Status:Case Deferred
7 HQ File :01/82/050/01007/AM14/	RLA File :09/24/040/00668/AM12/	Lic.No/Date:0910052113 11.04.2012	Defer Date:07.08.2014
Decision : It was decided to defer the case for 07.08.2014 for comments of Department of Pharmaceuticals.			

Case No.:44/20/82-ALC4/2013	Party Name:HIRAN ORGOCHEM LIMITED	Meet No/Date:4/82-ALC4/2014 03.07.2014	Status:Case Deferred
8 HQ File :01/82/050/01030/AM14/	RLA File :03/94/040/00814/AM12/	Lic.No/Date:0310692029 25.04.2012	Defer Date:07.08.2014
Decision : It was decided to defer the case for 07.08.2014 for comments of Department of Pharmaceuticals.			

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Case No.:25/20/82-ALC4/2013	Party Name:DR REDDYS LABORATORIES LIMITED	Meet No/Date:4/82- ALC4/2014 03.07.2014	Status:Case Approved	
HQ File :01/82/050/01011/AM14/	RLA File :09/24/040/00012/AM13/	Lic.No/Date:0910052380 26.04.2012	Defer Date:	
Decision : The Committee considered the case as per agenda and in light of written comments received from Department of Pharmaceuticals and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed kg/kg
Valsartan	1 kg	1.	N-(2-Cyanobiphenyl-4-Methyl)(L) Valine Methyl Ester HCL	1.267
RA may take appropriate action as per the decision of Norms Committee.				


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10	Case No.:30/13/82-ALC4/2012	Party Name:HALDIA PETROCHEMICALS LTD.	Meet No/Date:4/82-ALC4/2014 03.07.2014	Status:Case Deferred
	HQ File :01/82/050/00365/AM13/	RLA File :02/24/040/00029/AM13/	Lic.No/Date:0210177518 14.05.2012	Defer Date:07.08.2014
	Decision : It was decided to remind the Department of Petrochemicals Division of D/o C&PC to furnish their comments as the case is pending since 13.06.2013. The case was deferred for 07.08.2014			

11	Case No.:28/20/82-ALC4/2013	Party Name:HETERO LABS LIMITED	Meet No/Date:4/82-ALC4/2014 03.07.2014	Status:Case Deferred
	HQ File :01/82/050/01014/AM14/	RLA File :09/24/040/00070/AM13/	Lic.No/Date:0910052608 14.05.2012	Defer Date:07.08.2014
	Decision : It was decided to defer the case for 07.08.2014 for comments of Department of Pharmaceuticals.			

12	Case No.:38/20/82-ALC4/2013	Party Name:HETERO LABS LIMITED	Meet No/Date:4/82-ALC4/2014 03.07.2014	Status:Case Deferred
	HQ File :01/82/050/01024/AM14/	RLA File :09/24/040/00069/AM13/	Lic.No/Date:0910052665 17.05.2012	Defer Date:07.08.2014
	Decision : It was decided to defer the case for 07.08.2014 for comments of Department of Pharmaceuticals.			

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Case No.:29/20/82-ALC4/2013	Party Name:HETERO LABS LIMITED	Meet No/Date:4/82-ALC4/2014 03.07.2014	Status:Case Approved	
HQ File :01/82/050/01015/AM14/	RLA File :09/24/040/00090/AM13/	Lic.No/Date:0910052722 22.05.2012	Defer Date:	
Decision : The Committee considered the case as per agenda and in light of written comments received from Department of Pharmaceuticals and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed kg/kg
ABACAVIR SULPHATE (PURITY 99.5%)		1.	ABACAVIR SULPHATE (PURITY 94%)	1.055
RA may take appropriate action as per the decision of Norms Committee.				

14	Case No.:39/20/82-ALC4/2013	Party Name:HETERO LABS LIMITED	Meet No/Date:4/82-ALC4/2014 03.07.2014	Status:Case Deferred
	HQ File :01/82/050/01025/AM14/	RLA File :09/24/040/00094/AM13/	Lic.No/Date:0910052780 25.05.2012	Defer Date:07.08.2014

Decision : It was decided to defer the case for 07.08.2014 for comments of Department of Pharmaceuticals.

15	Case No.: 31/20/82-ALC4/2013	Party Name: HETERO LABS LIMITED	Meet No/Date: 4/82-ALC4/2014 03.07.2014	Status: Case Deferred
	HQ File :01/82/050/01017/AM14/	RLA File :09/24/040/00108/AM13/	Lic.No/Date:0910052814 29.05.2012	Defer Date:07.08.2014
Decision : It was decided to defer the case for 07.08.2014 for comments of Department of Pharmaceuticals.				

16	Case No.: 20/20/82-ALC4/2013	Party Name: HETERO LABS LIMITED	Meet No/Date: 4/82-ALC4/2014 03.07.2014	Status: Case Deferred
	HQ File :01/82/050/01006/AM14/	RLA File :09/24/040/00127/AM13/	Lic.No/Date:0910052908 07.06.2012	Defer Date:07.08.2014
Decision : It was decided to defer the case for 07.08.2014 for comments of Department of Pharmaceuticals.				

17	Case No.: 17/20/82-ALC4/2013	Party Name: CADILA HEALTHCARE LTD.,	Meet No/Date: 4/82-ALC4/2014 03.07.2014	Status: Case Deferred
	HQ File :01/82/050/01003/AM14/	RLA File :08/24/040/00088/AM13/	Lic.No/Date:0810112512 14.06.2012	Defer Date:07.08.2014
Decision : It was decided to defer the case for 07.08.2014 for comments of Department of Pharmaceuticals.				

18	Case No.: 18/20/82-ALC4/2013	Party Name: CADILA HEALTHCARE LTD.,	Meet No/Date: 4/82-ALC4/2014 03.07.2014	Status: Case Deferred
	HQ File :01/82/050/01004/AM14/	RLA File :08/24/040/00090/AM13/	Lic.No/Date:0810112511 14.06.2012	Defer Date:07.08.2014
Decision : It was decided to defer the case for 07.08.2014 for comments of Department of Pharmaceuticals.				

19	Case No.: 19/20/82-ALC4/2013	Party Name: CADILA HEALTHCARE LTD.,	Meet No/Date: 4/82-ALC4/2014 03.07.2014	Status: Case Deferred
	HQ File :01/82/050/01005/AM14/	RLA File :08/24/040/00095/AM13/	Lic.No/Date:0810112510 14.06.2012	Defer Date:07.08.2014
Decision : It was decided to defer the case for 07.08.2014 for comments of Department of Pharmaceuticals.				

20	Case No.: 34/20/82-ALC4/2013	Party Name: CADILA HEALTHCARE LTD.,	Meet No/Date: 4/82-ALC4/2014 03.07.2014	Status: Case Deferred
	HQ File :01/82/050/01020/AM14/	RLA File :08/24/040/00100/AM13/	Lic.No/Date:0810112516 14.06.2012	Defer Date:07.08.2014

[Handwritten Signature]

Director, Drug Control
 Department of Pharmaceuticals
 Government of India
 New Delhi-110002

Decision :It was decided to defer the case for 07.08.2014 for comments of Department of Pharmaceuticals.

21	Case No.:2/23/82-ALC4/2012	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:4/82-ALC4/2014 03.07.2014	Status: Rejected
	HQ File :01/82/050/00802/AM13/	RLA File :22/24/040/00012/AM13/	Lic.No/Date:2210013015 14.06.2012	Defer Date:
Decision : It was decided to reject the case as the firm has not furnished information despite repeated reminders.				

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Case No.:5/22/82- ALC4/2012	Party Name:SANOFI INDIA LIMITED	Meet No/Date:4/82- ALC4/2014 03.07.2014	Status:Case Approved
HQ File :01/82/050/00708/AM13/	RLA File :03/95/040/00318/AM13/	Lic.No/Date:0310706473 27.08.2012	Defer Date:

Decision :Committee considered the case as per agenda and in the light of earlier decision taken by NC in its 34/82 meeting dated 21.11.2011 , it was decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
METAMIZOLE SODIUM EP LUBRICATED GRANULES		1.	METAMIZOLE SODIUM	0.9182 kg
		2.	POLYETHYLENE GLYCOL 4000	0.085 kg

RA may take appropriate action as per the decision of Norms Committee.

23	Case No.:4/20/82-ALC4/2012	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:4/82-ALC4/2014 03.07.2014	Status:Case Deferred
	HQ File :01/82/050/00615/AM13/	RLA File :05/24/040/00323/AM12/	Lic.No/Date:0510333154 30.08.2012	Defer Date:07.08.2014
Decision : It was decided to send a copy of application again to Department of Pharmaceuticals for their comments. The case was deferred for 07.08.2014				

24	Case No.:40/15/82-ALC4/2013	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:4/82-ALC4/2014 03.07.2014	Status:Case Deferred
	HQ File :01/82/050/00802/AM14/	RLA File :03/94/040/00199/AM10/	Lic.No/Date:0310707994 06.09.2012	Defer Date:07.08.2014
Decision : It was decided to defer the case for 07.08.2014 for comments of Department of Pharmaceuticals.				

25	Case No.:88/1/82-ALC4/2013	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:4/82-ALC4/2014 03.07.2014	Status:Case Deferred
	HQ File :01/82/050/01446/AM13/	RLA File :09/24/040/00287/AM13/	Lic.No/Date:0910054034 11.10.2012	Defer Date:07.08.2014


 Director, Drug Control
 Ministry of Health & Family Welfare
 Government of India
 New Delhi

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/403/2013-PI(Norms) dated 26.09.2013, it was decided to call from the firm the following technical details:

Complete technical details as per Appendix 33.

Copy of technical literature in support of yield envisaged in the process

past production vis-a-vis Actual consumption of all inputs duly certified by Central Excise Authorities.

The case was deferred for 07.08.2014.

26	Case No.:3/23/82-ALC4/2012	Party Name:TITAN LABORATORIES PVT. LTD.	Meet No/Date:4/82-ALC4/2014 03.07.2014	Status:Rejected
	HQ File :01/82/050/00803/AM13/	RLA File :03/95/040/00544/AM13/	Lic.No/Date:0310713360 22.10.2012	Defer Date:
	Decision : It was decided to reject the case as the information furnished by the firm is not in order.			

Case No.:16/28/82-ALC4/2012	Party Name:CADILA PHARMACEUTICALS LTD.	Meet No/Date:4/82-ALC4/2014 03.07.2014 .	Status:Approved
HQ File :01/82/050/00983/AM13/	RLA File :08/24/040/00259/AM13/	Lic.No/Date:0810115897 25.10.2012	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/203/2013-PI(Norms) dated 01.04.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg
NEBIVOLOL HCL	1 kg	1.	4-FLUORO ANISOLE	Not required
		2.	ETHYLENE DI CHLORIDE	Not required
		3.	HEXANE	36.5
		4.	ACETIC ACID	7.83
		5.	DICHLORO METHANE	47.54
		6.	METHANOL	38.80
		7.	VITRIDE	13.25
		8.	TOLUENE	9.89
		9.	DIMETHYLE SULPHOXIDE	13.13
		10.	ISOPROPYL ALCOHOL	1.44
		11.	ACETONITRILE	0.76
		12.	DISOPROPYL ETHER	1.94

RA may take appropriate action as per the decision of Norms Committee.

28	Case No.:112/33/82-ALC4/2012	Party Name:STERICAT GUTSTRINGS PVT. LTD.	Meet No/Date:4/82-ALC4/2014 03.07.2014	Status:Case Deferred
	HQ File :01/82/050/01259/AM13/	RLA File :05/24/040/00304/AM13/	Lic.No/Date:0510340033 04.12.2012	Defer Date:07.08.2014

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Decision :It was decided to defer the case for 07.08.2014 for comments of DIPP

29	Case No.:43/33/82-ALC4/2012	Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED,	Meet No/Date:4/82-ALC4/2014 03.07.2014	Status:Case Deferred
	HQ File :01/82/050/01190/AM13/	RLA File :03/94/040/00727/AM13/	Lic.No/Date:0310716674 07.12.2012	Defer Date:07.08.2014
Decision : It was decided to send the copy of application to Department of Pharmaceuticals. The case is deferred for 07.08.2014.				

Case No.:172/33/82-ALC4/2012	Party Name:CADILA PHARMACEUTICALS LTD.	Meet No/Date:4/82-ALC4/2014 03.07.2014	Status:Case Approved
HQ File :01/82/050/01319/AM13/	RLA File :08/24/040/00303/AM13/	Lic.No/Date:0810116727 07.12.2012	Defer Date:

Decision :In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/203/2013-PI(Norms) dated 01.04.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg
NEBIVOLOL HCL	1 kg	1.	4-FLUORO ANISOLE	Not required
		2.	ETHYLENE DI CHLORIDE	Not required
		3.	HEXANE	36.5
		4.	ACETIC ACID	7.83
		5.	DICHLORO METHANE	47.54
		6.	METHANOL	38-80
		7.	VITRIDE	13.35
		8.	TOLUENE	9.89
		9.	DIMETHYLE SULPHOXIDE	13.13
		10.	ISOPROPYL ALCOHOL	1.44
		11.	ACETONITRILE	0.76
		12.	DISOPROPYL ETHER	1.94

RA may take appropriate action as per the decision of Norms Committee.

31	Case No.:4/27/82-ALC4/2012	Party Name:PORUS LABORATORIES PVT LTD.	Meet No/Date:4/82-ALC4/2014 03.07.2014	Status:Case Deferred
	HQ File :01/82/050/00959/AM13/	RLA File :09/24/040/00408/AM13/	Lic.No/Date:0910054464 07.12.2012	Defer Date:07.08.2014
Decision : It was decided to send the copy of application to Department of Pharmaceuticals. The case is deferred for 07.08.2014.				

32	Case No.:85/31/82-ALC4/2012	Party Name:SANOFI INDIA LIMITED	Meet No/Date:4/82-ALC4/2014 03.07.2014	Status:Deffered and Re-indexed
	HQ File	RLA File	Lic.No/Date:0310717240	Defer

[Handwritten signature and stamp]

Stamp:
 Director General of Foreign Trade
 Ministry of Commerce and Industry
 Government of India
 New Delhi

:01/82/050/01125/AM13/	:03/95/040/00465/AM13/	14.12.2012	Date:12.06.2014
Decision : It was decided that RA may call for NOC from Drug Controller of India before discharging EO.			

33	Case No.: 165/33/82-ALC4/2012	Party Name: CADILA HEALTHCARE LTD.,	Meet No/Date: 4/82-ALC4/2014 03.07.2014	Status: Case Deferred
	HQ File :01/82/050/01312/AM13/	RLA File :08/24/040/00257/AM13/	Lic.No/Date: 0810117317 02.01.2013	Defer Date: 07.08.2014
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/361/2013-PI(Norms) dated 11.09.2013, it was decided to call from the firm a copy of Master batch Formula duly certified by Quality -Control In charge. The case was deferred for 07.08.2014			

34	Case No.: 49/4/82-ALC4/2013	Party Name: ALEKHYA DRUGS PVT LTD.	Meet No/Date: 4/82-ALC4/2014 03.07.2014	Status: Rejected
	HQ File :01/82/050/00090/AM14/	RLA File :09/24/040/00157/AM13/	Lic.No/Date: 0910054675 03.01.2013	Defer Date:
	Decision : It was decided to reject the case as the firm has not furnished information despite repeated reminders.			

35	Case No.: 13/12/82-ALC4/2013	Party Name: HETERO DRUGS LIMITED,	Meet No/Date: 4/82-ALC4/2014 03.07.2014	Status: Case Deferred
	HQ File :01/82/050/00437/AM14/	RLA File :09/24/040/00495/AM13/	Lic.No/Date: 0910054735 09.01.2013	Defer Date: 07.08.2014
	Decision It was decided to defer the case for 07.08.2014 for comments of Department of Pharmaceuticals.			

36	Case No.: 117/33/82-ALC4/2012	Party Name: MAHESHRAJ CHEMICALS PVT.LTD	Meet No/Date: 4/82-ALC4/2014 03.07.2014	Status: Rejected
	HQ File :01/82/050/01264/AM13/	RLA File :08/24/040/00339/AM13/	Lic.No/Date: 0810117495 10.01.2013	Defer Date:
	Decision : It was decided to reject the case as the firm has not furnished information despite repeated reminders.			

37	Case No.: 16/20/82-ALC4/2013	Party Name: ASTRIX LABORATORIES LTD.,	Meet No/Date: 4/82-ALC4/2014 03.07.2014	Status: Case Deferred
	HQ File :01/82/050/01002/AM14/	RLA File :09/24/040/00451/AM13/	Lic.No/Date: 0910054794 17.01.2013	Defer Date: 07.08.2014
	Decision : It was decided to defer the case for 07.08.2014 for comments of Department of Pharmaceuticals.			

38	Case No.: 3/30/82-ALC4/2012	Party Name: MOREPEN LABORATORIES	Meet No/Date: 4/82-ALC4/2014	Status: Deferred and Re-indexed
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11/20/2014 14:00:00

	LTD.&MOREPEN INTERNATION	03.07.2014	
HQ File :01/82/050/01039/AM13/	RLA File :05/24/040/00393/AM13/	Lic.No/Date:0510343986 23.01.2013	Defer Date:07.08.2014
Decision : It was decided to send again the copy of application to Department of Pharmaceuticals. The case is deferred for 07.08.2014			

39	Case No.: 9/4/82-ALC4/2013	Party Name:GOPALDAS VISRAM & CO.LTD.	Meet No/Date:4/82- ALC4/2014 03.07.2014	Status: Case Deferred
	HQ File :01/82/050/00050/AM14/	RLA File :03/94/040/00945/AM13/	Lic.No/Date:0310722715 01.02.2013	Defer Date:07.08.2014
Decision : It was decided to give last reminder to the firm to furnish the following technical details: (a) Net weight of the cream in each tube. (b) Detailed working on arriving at the norms applied by the firm. The case was deferred for 07.08.2014.				

40	Case No.: 9/9/82- ALC4/2013	Party Name:CATAPHARMACHEMICAL S PVT. LTD.,	Meet No/Date:4/82- ALC4/2014 03.07.2014	Status: Rejected
	HQ File :01/82/050/00183/AM1 4/	RLA File :31/83/040/00177/AM13/	Lic.No/Date:311005703 2 05.02.2013	Defer Date:07.08.2014
Decision : It was decided to reject the case as the firm has not furnished information despite repeated reminders.				

41	Case No.: 7/3/82-ALC4/2013	Party Name:WOCKHARDT LIMITED	Meet No/Date:4/82- ALC4/2014 03.07.2014	Status: Case Deferred
	HQ File :01/82/050/00040/AM14/	RLA File :03/95/040/00886/AM13/	Lic.No/Date:0310723636 11.02.2013	Defer Date:07.08.2014
Decision : It was decided to send a copy of application again to DCGI for their comments. The case was deferred for 07.08.2014.				

42	Case No.: 43/4/82-ALC4/2014	Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED,	Meet No/Date:4/82- ALC4/2014 03.07.2014	Status: Case Approved													
	HQ File :01/82/050/00291/AM15/	RLA File :03/94/040/00942/AM13/	Lic.No/Date:0310723791 12.02.2013	Defer Date:													
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/29/2011-Ch. II dated 26.05.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:																	
<table border="1"> <thead> <tr> <th>Export product</th><th>Export Quantity</th><th>S.No.</th><th>Import items</th><th>Quantity Allowed</th></tr> </thead> <tbody> <tr> <td rowspan="2">2,4,6-TRIMETHYL PHENYL ACETYL CHLORIDE</td><td rowspan="2">1 kg</td><td>1</td><td>1,3,5-TRIMETHYL BENZENE OR MESITYLENE</td><td>1.490 kg</td></tr> <tr> <td>2</td><td>PARA FORMALDEHYDE</td><td>0.804 kg</td></tr> </tbody> </table>					Export product	Export Quantity	S.No.	Import items	Quantity Allowed	2,4,6-TRIMETHYL PHENYL ACETYL CHLORIDE	1 kg	1	1,3,5-TRIMETHYL BENZENE OR MESITYLENE	1.490 kg	2	PARA FORMALDEHYDE	0.804 kg
Export product	Export Quantity	S.No.	Import items	Quantity Allowed													
2,4,6-TRIMETHYL PHENYL ACETYL CHLORIDE	1 kg	1	1,3,5-TRIMETHYL BENZENE OR MESITYLENE	1.490 kg													
		2	PARA FORMALDEHYDE	0.804 kg													

(Mesitylessigsaure Chloride)		(96%)	
	3	SODIUM CYANIDE	0.456 kg
	4.	CAUSTIC SODA FLAKES	2.290 kg
	5.	THIONYL CHLORIDE	0.730 kg

RA may take appropriate action as per the decision of Norms Committee.

43	Case No.:26/4/82-ALC4/2013	Party Name:S M S PHARMACEUTICALS LTD	Meet No/Date:4/82-ALC4/2014 03.07.2014	Status: Rejected
	HQ File :01/82/050/00067/AM14/	RLA File :09/24/040/00501/AM13/	Lic.No/Date:0910055023 12.02.2013	Defer Date:
Decision : It was decided to reject the case as the firm has not furnished information despite repeated reminders.				

44	Case No.:4/4/82-ALC4/2013	Party Name:SABERO ORGANICS GUJARAT LIMITED	Meet No/Date:4/82-ALC4/2014 03.07.2014	Status:Case Deferred
	HQ File :01/82/050/00045/AM14/	RLA File :03/95/040/00880/AM13/	Lic.No/Date:0310724136 14.02.2013	Defer Date:07.08.2014
Decision : It was decided to defer the case 07.08.2014 for comments of Department of Chemicals and Petrochemicals.				

45	Case No.:79/1/82-ALC4/2013	Party Name:STERICAT GUTSTRINGS PVT. LTD.	Meet No/Date:4/82-ALC4/2014 03.07.2014	Status:Case Deferred
	HQ File :01/82/050/01437/AM13/	RLA File :05/24/040/00420/AM13/	Lic.No/Date:0510346353 18.02.2013	Defer Date:07.08.2014
Decision : It was decided to defer the case for 07.08.2014 for comments of DIPP.				

46	Case No.:31/8/82-ALC4/2013	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:4/82-ALC4/2014 03.07.2014	Status:Case Deferred
	HQ File :01/82/050/00162/AM14/	RLA File :09/24/040/00537/AM13/	Lic.No/Date:0910055106 19.02.2013	Defer Date:07.08.2014
Decision : It was decided to remind the firm to furnish the following technical details: • Complete technical details as per Appendix -33 including % Yield on molar basis for each step and solvent Recovery etc. • Past Production vis-à-vis Actual consumption of raw materials duly certified by Central Excise Authorities. The case was deferred for 07.08.2014.				

47	Case No.:8/10/82-ALC4/2013	Party Name:VIVIMED LABS LIMITED	Meet No/Date:4/82-ALC4/2014 03.07.2014	Status:Case Deferred
	HQ File :01/82/050/00191/AM14/	RLA File :09/24/040/00554/AM13/	Lic.No/Date:0910055119 21.02.2013	Defer Date:07.08.2014
Decision : It was decided to defer the case for 07.08.2014 for comments of Department of Pharmaceuticals.				

[Handwritten Signature]
 Director, Central Excise
 New Delhi

Case No.: 39/24/82-ALC4/2013	Party Name: VIRCHOW PETROCHEMICAL PVT LTD.	Meet No/Date: 4/82- ALC4/2014 03.07.2014	Status: Case Approved
HQ File :01/82/050/01238/AM14/	RLA File :09/24/040/00562/AM13/	Lic.No/Date: 0910055266 04.03.2013	Defer Date:

Decision :Committee considered case as per earlier decision taken by NC in its 48/82 meeting dated 01.03.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	S.No.	Import items	Qty. allowed
7- PHENYLACETAMIDEO- 3-CHLOROMETHYL CEPHALOSPORONIC ACID PARA METHOXY BENZYL ESTER (GCLE)	1 kg	1.	PENICILLIN G-POTASSIUM FIRST CRYSTAL	2.81 kg
		2.	ACETONE	1.971 kg
		3.	ISOPROPYL ALCOHOL	0.66 kg
		4.	DIMETHYL FORMAMIDE	1.314 kg
		5.	METHYLENE CHLORIDE	3.29 kg
		6.	2 MERCAPTO BENZO THIAZOLE	0.511 kg
		7.	METHANOL	1.971 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.: 141/10/82-ALC4/2013	Party Name: EUROLIFEHEALTHCARE PVT. LTD.	Meet No/Date: 4/82-ALC4/2014 03.07.2014	Status: Rejected
49	HQ File :01/82/050/00324/AM14/	RLA File :03/94/040/00982/AM13/	Lic.No/Date: 0310728214 14.03.2013
Decision: It was decided to reject the case as the firm has not furnished information despite repeated reminders.			

Case No.: 32/8/82-ALC4/2013	Party Name: BIOLOGICAL E LTD	Meet No/Date: 4/82-ALC4/2014 03.07.2014	Status: Case Deferred
HQ File :01/82/050/00163/AM14/	RLA File :09/24/040/00607/AM13/	Lic.No/Date: 0910055421 19.03.2013	Defer Date: 07.08.2014
50	Decision : Department of Biotechnology vide their letter No. BT/IL/05/382/2013-PID dated 17.04.2014 has informed that the reply received from the firm is incomplete. It was decided to call from the firm copy of Batch production record of complete Manufacturing process (up stream, down stream, formulation, filling etc.) showing quantities and use of import inputs". The case was deferred for 07.08.2014.		

Case No.: 57/10/82-ALC4/2013	Party Name: BIOLOGICAL E LTD	Meet No/Date: 4/82-ALC4/2014 03.07.2014	Status: Case Deferred
51	HQ File :01/82/050/00240/AM14/	RLA File :09/24/040/00606/AM13/	Lic.No/Date: 0910055420 19.03.2013
Decision : Department of Biotechnology vide their letter No. BT/IL/05/382/2013-PID dated 17.04.2014 has informed that the reply received from the firm is incomplete. It was decided to call from the firm copy of Batch production record of complete Manufacturing process (up stream, down stream, formulation, filling etc.) showing quantities and use of			

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Director General of Health Services
Ministry of Health & Family Welfare
Government of India

import inputs".

The case was deferred for 07.08.2014.

52	Case No.:24/10/82-ALC4/2013	Party Name:KUDOS CHEMIE LTD.,	Meet No/Date:4/82-ALC4/2014 03.07.2014	Status: Rejected
	HQ File :01/82/050/00207/AM14/	RLA File :22/24/040/00083/AM13/	Lic.No/Date:2210013724 20.03.2013	Defer Date:
Decision : It was decided to reject the case as the firm has not furnished information despite repeated reminders.				

53	Case No.:6/10/82-ALC4/2013	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:4/82-ALC4/2014 03.07.2014	Status:Case Deferred
	HQ File :01/82/050/00189/AM14/	RLA File :05/24/040/00480/AM13/	Lic.No/Date:0510350030 22.03.2013	Defer Date:07.08.2014
Decision : It was decided to defer the case for 07.08.2014 for comments of Department of Pharmaceuticals.				

54	Case No.:117/10/82-ALC4/2013	Party Name:PRASOL CHEMICALS LIMITED	Meet No/Date:4/82-ALC4/2014 03.07.2014	Status:Case Deferred
	HQ File :01/82/050/00300/AM14/	RLA File :03/95/040/00881/AM13/	Lic.No/Date:0310729886 28.03.2013	Defer Date:07.08.2014
Decision : It was decided to remind the firm to furnish the following technical details:				
1. Complete set of application 2. Details of Manufacturing process of 3,3,5 Trimethyl Cyclohexanone with Chemical equations, molecular formula, molecular weights. 3. Yield obtained in each step. 4. Authentic technical literature in support of yield obtained. 5. Material balance. 6. CA certificate certifying the production of export item achieved by you for the past three years and corresponding consumption of each input 7. Detailed calculations, arriving at the norms applied for				

55	Case No.:15/4/82-ALC4/2014	Party Name:GITANJALI CHEMICALS PVT LTD	Meet No/Date:4/82-ALC4/2014 03.07.2014	Status:Case Deferred
	HQ File :01/82/050/00263/AM15/	RLA File :03/94/040/01017/AM13/	Lic.No/Date:0310729944 01.04.2013	Defer Date:07.08.2014
Decision : It was decided to defer the case 07.08.2014 for comments of Department of Chemicals and Petrochemicals.				

56	Case No.:17/10/82-ALC4/2013	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:4/82-ALC4/2014 03.07.2014	Status:Case Deferred
	HQ File :01/82/050/00200/AM14/	RLA File :05/24/040/00478/AM13/	Lic.No/Date:0510350968 08.04.2013	Defer Date:07.08.2014

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Decision : It was decided to again send the copy of application to Department of Pharmaceuticals for their comments. The case is deferred for 07.08.2014.

57	Case No.: 120/10/82-ALC4/2013	Party Name: MEHTA API PVT LTD	Meet No/Date: 4/82-ALC4/2014 03.07.2014	Status: Case Deferred
	HQ File :01/82/050/00303/AM14/	RLA File :03/95/040/00020/AM14/	Lic.No/Date: 0310730905 09.04.2013	Defer Date: 07.08.2014
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/632/2013-PI(Norms) dated 04.03.2014, it was decided to call the following information from the firm : 1. Stepwise yield on molar basis for each step of manufacturing process. 2. Material balance for each step. 3. Copy of Technical Literature in support of yield claimed 4. Requirement of Clarithromycin Oxime per kg of clarithromycin. (ii) Past production vis-à-vis actual consumption of input duly certified by Central Excise Authorities. The case was deferred for 07.08.2014				

58	Case No.: 92/10/82-ALC4/2013	Party Name: CATAPHARMA CHEMICALS PVT. LTD.,	Meet No/Date: 4/82-ALC4/2014 03.07.2014	Status: Rejected
	HQ File :01/82/050/00275/AM14/	RLA File :31/83/040/00214/AM13/	Lic.No/Date: 3110057970 17.04.2013	Defer Date:
Decision : It was decided to reject the case as the firm has not furnished information despite repeated reminders.				

59	Case No.: 68/4/82-ALC4/2013	Party Name: HALDIA PETROCHEMICALS LTD.	Meet No/Date: 4/82-ALC4/2014 03.07.2014	Status: Case Deferred
	HQ File :01/82/050/00109/AM14/	RLA File :02/24/040/00002/AM14/	Lic.No/Date: 0210188734 17.04.2013	Defer Date: 07.08.2014
Decision : It was decided to remind the Department of Petrochemicals to furnish their comments as the case is pending since 16.05.2013. The case is defer 07.08.2014.				

60	Case No.: 160/10/82-ALC4/2013	Party Name: RIOCARE INDIA PRIVATE LIMITED.	Meet No/Date: 4/82-ALC4/2014 03.07.2014	Status: Case Deferred
	HQ File :01/82/050/00343/AM14/	RLA File :03/95/040/00024/AM14/	Lic.No/Date: 0310731584 17.04.2013	Defer Date: 07.08.2014
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/635/2013-PI(Norms) dated 04.03.2014, it was decided to call from the firm the following technical details: i) Export Items 1 and 3 are API's (100%) and should not fall under chapter 30. The firm should be advised to give correct and relevant HS code ii) whether any chemical reaction is involved in the manufacture of Dimethicone. If so, complete details of reaction, Mol. weight and % yield on molar basis may be furnished. iii) Past production vis-a-vis actual consumption of inputs duly certified by Central Excise Authorities be furnished for last 3 years. The case was deferred for 07.08.2014.				

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61	Case No.:43/10/82-ALC4/2013	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:4/82-ALC4/2014 03.07.2014	Status:Case Deferred
	HQ File :01/82/050/00226/AM14/	RLA File :09/24/040/00017/AM14/	Lic.No/Date:0910055800 19.04.2013	Defer Date:07.08.2014
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/676/2013-PI (Norms) dated 21.04.2014, it was decided to call from the firm COA of import item from the foreign supplier. The case was deferred for 07.08.2014			

62	Case No.:76/14/82-ALC4/2013	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:4/82-ALC4/2014 03.07.2014	Status:Case Deferred
	HQ File :01/82/050/00661/AM14/	RLA File :09/24/040/00611/AM13/	Lic.No/Date:0910055845 23.04.2013	Defer Date:07.08.2014
	Decision : It was decided to defer the case for 07.08.2014 for comments of Department of Pharmaceuticals.			

63

Case No.:219/10/82-ALC4/2013	Party Name:RENOWN PHARMACEUTICALS PVT LTD	Meet No/Date:4/82-ALC4/2014 03.07.2014	Status:Case Approved	
HQ File :01/82/050/00402/AM14/	RLA File :34/24/040/00005/AM14/	Lic.No/Date:3410036732 29.04.2013	Defer Date:	
Decision : The Committee considered the case as per agenda and 3and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
COD LIVER OIL 1000MGS CAPSULE (Quantity 10,02,000 Nos)	Nos.	1.	Cod liver Oil	1020 mg/1000 mg Capsule
RA may take appropriate action as per the decision of Norms Committee.				

64	Case No.:157/10/82-ALC4/2013	Party Name:LUPIN LIMITED	Meet No/Date:4/82-ALC4/2014 03.07.2014	Status:Case Deferred
	HQ File :01/82/050/00340/AM14/	RLA File :03/95/040/00098/AM14/	Lic.No/Date:0310733961 10.05.2013	Defer Date:07.08.2014
	Decision : It was decided to ask from the firm whether the export item is non-infringing or ordinary. The case is defer 07.08.2014			

65	Case No.:2/5/82-ALC4/2013	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:4/82-ALC4/2014 03.07.2014	Status:Case Deferred
	HQ File :01/82/050/00120/AM14/	RLA File :09/24/040/00023/AM14/	Lic.No/Date:0910055979 10.05.2013	Defer Date:07.08.2014


 Director, Drug Control
 Government of India

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/708/2013-PI(Norms) dated 10.04.2014, it was decided to call the following information from the firm :

1. Complete technical details as per Appendix 33
2. Past production vis-à-vis actual consumption of input duly certified by Central Excise Authorities.

The case was deferred for 07.08.2014

66	Case No.: 14/20/82-ALC4/2013	Party Name: DIVIS PHARMACEUTICALS PRIVATE LIMITED	Meet No/Date: 4/82-ALC4/2014 03.07.2014	Status: Case Deferred
	HQ File :01/82/050/01000/AM14/	RLA File :09/24/040/00016/AM14/	Lic.No/Date: 0910056018 17.05.2013	Defer Date: 07.08.2014
Decision : It was decided to defer the case for 07.08.2014 for comments of Department of Pharmaceuticals.				

67	Case No.: 52/13/82-ALC4/2013	Party Name: STERICON PHARMA PVT.LTD.,	Meet No/Date: 4/82-ALC4/2014 03.07.2014	Status: Case Deferred
	HQ File :01/82/050/00528/AM14/	RLA File :07/24/040/00039/AM14/	Lic.No/Date: 0710095454 17.05.2013	Defer Date: 07.08.2014
Decision : It was decided to call from the firm copy DML for the export product. The case is defer 07.08.2014				

68	Case No.: 91/14/82-ALC4/2013	Party Name: ALKALOIDS CORPORATION	Meet No/Date: 4/82-ALC4/2014 03.07.2014	Status: Case Approved										
	HQ File :01/82/050/00676/AM14/	RLA File :02/21/040/00025/AM14/	Lic.No/Date: 0210189840 21.05.2013	Defer Date:										
Decision : The Committee considered the case as per agenda and in consultation with technical authority present in meeting, decided to ratify the norms as per SION A-263 with details given below or as applied by firm whichever is lower:-														
<table border="1" style="width:100%"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Hyoscinen Butyl Bromide or Hyoscine Hydrobromide upto Pharmacopoeial Standard</td><td>Nos.</td><td>1.</td><td>Duboisia Leaves (Dried)</td><td>85 kgs</td></tr> </tbody> </table>					Export product	Export Qty.	Sl.No.	Import items	Qty. allowed	Hyoscinen Butyl Bromide or Hyoscine Hydrobromide upto Pharmacopoeial Standard	Nos.	1.	Duboisia Leaves (Dried)	85 kgs
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed										
Hyoscinen Butyl Bromide or Hyoscine Hydrobromide upto Pharmacopoeial Standard	Nos.	1.	Duboisia Leaves (Dried)	85 kgs										
RA may take appropriate action as per the decision of Norms Committee.														

69	Case No.: 136/14/82-ALC4/2013	Party Name: CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date: 4/82-ALC4/2014 03.07.2014	Status: Case Deferred
	HQ File :01/82/050/00721/AM14/	RLA File :03/94/040/00507/AM13/	Lic.No/Date: 0310735110 21.05.2013	Defer Date: 07.08.2014
Decision : In the light of written comments received from Department of Pharmaceuticals				

vide their OM No. 35011/734/2013-PI(Norms) dated 21.04.2014, it was decided to call the following information from the firm : 1. Complete technical details as per Appendix 33 2. Past production vis-à-vis actual consumption of input duly certified by Central Excise Authorities. The case was deferred for 07.08.2014

70	Case No.:10/20/82-ALC4/2013	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:4/82-ALC4/2014 03.07.2014	Status:Case Deferred
	HQ File :01/82/050/00996/AM14/	RLA File :09/24/040/00057/AM14/	Lic.No/Date:0910056098 22.05.2013	Defer Date:07.08.2014
Decision : It was decided to defer the case for 07.08.2014 for comments of Department of Pharmaceuticals.				

71	Case No.:13/20/82-ALC4/2013	Party Name:HETERO LABS LIMITED	Meet No/Date:4/82-ALC4/2014 03.07.2014	Status:Case Deferred
	HQ File :01/82/050/00999/AM14/	RLA File :09/24/040/00068/AM14/	Lic.No/Date:0910056096 22.05.2013	Defer Date:07.08.2014
Decision : It was decided to defer the case for 07.08.2014 for comments of Department of Pharmaceuticals.				

72	Case No.:12/20/82-ALC4/2013	Party Name:GLAND PHARMA LIMITED	Meet No/Date:4/82-ALC4/2014 03.07.2014	Status:Case Deferred
	HQ File :01/82/050/00998/AM14/	RLA File :09/24/040/00061/AM14/	Lic.No/Date:0910056108 23.05.2013	Defer Date:07.08.2014
Decision : It was decided to defer the case for 07.08.2014 for comments of Department of Pharmaceuticals.				

73	Case No.:79/14/82-ALC4/2013	Party Name:AGOG PHARMA LTD.	Meet No/Date:4/82-ALC4/2014 03.07.2014	Status:Case Approved										
	HQ File :01/82/050/00664/AM14/	RLA File :03/94/040/00093/AM14/	Lic.No/Date:0310735570 24.05.2013	Defer Date:										
Decision : The Committee considered the case as per agenda and in light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/601/2012-PI(Norms) dated 06.02.2013 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-														
<table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed kg/kg</th></tr> </thead> <tbody> <tr> <td>CIPROFLOXACIN TABLETS BP 500mg</td><td></td><td>1.</td><td>CIPROFLOXACIN HCL BP</td><td>555.0 mg/500 mg Tablets</td></tr> </tbody> </table>					Export product	Export Qty.	Sl.No.	Import items	Qty. allowed kg/kg	CIPROFLOXACIN TABLETS BP 500mg		1.	CIPROFLOXACIN HCL BP	555.0 mg/500 mg Tablets
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed kg/kg										
CIPROFLOXACIN TABLETS BP 500mg		1.	CIPROFLOXACIN HCL BP	555.0 mg/500 mg Tablets										
RA may take appropriate action as per the decision of Norms Committee.														

74	Case No.:134/14/82-ALC4/2013	Party Name:CALYX CHEMICALS	Meet No/Date:4/82-ALC4/2014	Status:Case Deferred
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		&PHARMACEUTICALS LTD.	03.07.2014	
	HQ File :01/82/050/00719/AM14/	RLA File :03/94/040/00508/AM13/	Lic.No/Date:0310735499 24.05.2013	Defer Date:07.08.2014
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/733/2013-PI(Norms) dated 21.04.2014, it was decided to call the following information from the firm : 1. Complete technical details as per Appendix 33 2. Past production vis-à-vis actual consumption of input duly certified by Central Excise Authorities. The case was deferred for 07.08.2014.				

	Case No.: 92/14/82-ALC4/2013	Party Name: INDO PHYTO CHEMICALS PVT LTD	Meet No/Date: 4/82-ALC4/2014 03.07.2014	Status: Case Deferred
75	HQ File :01/82/050/00677/AM14/	RLA File :05/23/040/00043/AM14/	Lic.No/Date:0510355138 24.05.2013	Defer Date:07.08.2014
Decision : It was decided to defer the case for 07.08.2014 for comments of Department of Pharmaceuticals.				

	Case No.: 42/15/82-ALC4/2013	Party Name: IPCA LABORATORIES LIMITED	Meet No/Date: 4/82-ALC4/2014 03.07.2014	Status: Case Deferred
76	HQ File :01/82/050/00804/AM14/	RLA File :03/94/040/00071/AM14/	Lic.No/Date:0310735502 24.05.2013	Defer Date:07.08.2014
Decision : It was decided to defer the case for 07.08.2014 for comments of Department of Pharmaceuticals.				

	Case No.: 207/10/82-ALC4/2013	Party Name: CHIRAG ENTERPRISE	Meet No/Date: 4/82-ALC4/2014 03.07.2014	Status: Case Deferred
77	HQ File :01/82/050/00390/AM14/	RLA File :24/24/040/00008/AM14/	Lic.No/Date:2410038996 27.05.2013	Defer Date:07.08.2014
Decision : It was decided to defer the case 07.08.2014 for comments of Department of Chemicals and Petrochemicals.				

	Case No.: 71/10/82-ALC4/2013	Party Name: SCOTT-EDIL PHARMACIA LTD.,	Meet No/Date: 4/82-ALC4/2014 03.07.2014	Status: Case Deferred
78	HQ File :01/82/050/00254/AM14/	RLA File :22/24/040/00016/AM14/	Lic.No/Date:2210013890 28.05.2013	Defer Date:07.08.2014
Decision : It was decided to defer the case for 07.08.2014 for comments of Department of Pharmaceuticals.				

	Case No.: 225/10/82-ALC4/2013	Party Name: APEX HEALTHCARE LTD	Meet No/Date: 4/82-ALC4/2014 03.07.2014	Status: Case Deferred
79	HQ File :01/82/050/00408/AM14/	RLA File :34/24/040/00035/AM14/	Lic.No/Date:3410037038 31.05.2013	Defer Date:07.08.2014

[Handwritten signature and stamp]

Decision :It was decided to defer the case for 07.08.2014 for comments of Department of Pharmaceuticals.

80	Case No.: 96/10/82-ALC4/2013	Party Name: TORRENT PHARMACEUTICALS LTD.	Meet No/Date: 4/82-ALC4/2014 03.07.2014	Status: Case Deferred
	HQ File :01/82/050/00279/AM14/	RLA File :08/24/040/00085/AM14/	Lic.No/Date: 0810121573 31.05.2013	Defer Date: 07.08.2014
Decision : It was decided to defer the case for 07.08.2014 for comments of Department of Pharmaceuticals.				

81	Case No.: 6/6/82-ALC4/2013	Party Name: HETERO LABS LIMITED	Meet No/Date: 4/82-ALC4/2014 03.07.2014	Status: Case Deferred
	HQ File :01/82/050/00129/AM14/	RLA File :09/24/040/00097/AM14/	Lic.No/Date: 0910056251 05.06.2013	Defer Date: 07.08.2014
Decision : It was decided to defer the case for 07.08.2014 for comments of Department of Pharmaceuticals.				

82	Case No.: 227/10/82-ALC4/2013	Party Name: SPAN DIAGNOSTICS LTD	Meet No/Date: 4/82-ALC4/2014 03.07.2014	Status: Case Approved																																											
	HQ File :01/82/050/00410/AM14/	RLA File :52/24/040/00002/AM14/	Lic.No/Date: 5210039825 05.06.2013	Defer Date:																																											
Decision : In the light of written comments received from Department of Biotechnology vide their OM No. BT/IL/05/367/2012-PID dated 14.04.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:																																															
<table border="1"> <thead> <tr> <th>Item of Export</th><th>Qty.</th><th>S,No</th><th>Item of Import</th><th>Quantity allowed kg/kg</th></tr> </thead> <tbody> <tr> <td rowspan="12">ParaHIT-F (Device) Test Kit [50 tests in 1 kit/packs]. [RAPID DIAGNOSTIC TEST KITS]</td><td rowspan="12">1 kg</td><td>1.</td><td>BRIJ-35</td><td>53.33 gm</td></tr> <tr> <td>2.</td><td>TRITON X-100</td><td>0.1224 Ltr</td></tr> <tr> <td>3.</td><td>ANTI MOUSE IgG (GOAT)</td><td>0.056 gm</td></tr> <tr> <td>4.</td><td>BSA PROTEASE FREE POWDER</td><td>241.00 gms</td></tr> <tr> <td>5.</td><td>MAB TO P. FALCIPARUM FOR NCM.</td><td>0.0183 gm</td></tr> <tr> <td>6.</td><td>MAB FOR P. FALCIPARUM COLLOIDAL GOLD REA</td><td>0.0094 gm</td></tr> <tr> <td>7.</td><td>MOUSE IgG (PURIFIED)</td><td>0.0047 gm</td></tr> <tr> <td>8.</td><td>CONJUGATE RELEASING PAD (2040/2033)PARAHIT. (21 mm x 500 feet)</td><td>21 mm x 683 feet</td></tr> <tr> <td>9.</td><td>CONJUGATE RELEASING PAD 10MM. (10 mm x 500 feet)</td><td>10 mm x 683 feet</td></tr> <tr> <td>10.</td><td>SAMPLE PAD FOR RAPID TEST. (22 mm x 50 mtr)</td><td>22 mm x 69 mtr</td></tr> <tr> <td>11.</td><td>ABSORBENT PAD FOR RAPID TEST 22 MM X 50 MTR. (22 mm x 50 mtr)</td><td>22 mm x 69.0 mtr</td></tr> <tr> <td>12.</td><td>GOLD CHLORIDE (DUTY PAID)</td><td>0.7286 gm</td></tr> </tbody> </table>					Item of Export	Qty.	S,No	Item of Import	Quantity allowed kg/kg	ParaHIT-F (Device) Test Kit [50 tests in 1 kit/packs]. [RAPID DIAGNOSTIC TEST KITS]	1 kg	1.	BRIJ-35	53.33 gm	2.	TRITON X-100	0.1224 Ltr	3.	ANTI MOUSE IgG (GOAT)	0.056 gm	4.	BSA PROTEASE FREE POWDER	241.00 gms	5.	MAB TO P. FALCIPARUM FOR NCM.	0.0183 gm	6.	MAB FOR P. FALCIPARUM COLLOIDAL GOLD REA	0.0094 gm	7.	MOUSE IgG (PURIFIED)	0.0047 gm	8.	CONJUGATE RELEASING PAD (2040/2033)PARAHIT. (21 mm x 500 feet)	21 mm x 683 feet	9.	CONJUGATE RELEASING PAD 10MM. (10 mm x 500 feet)	10 mm x 683 feet	10.	SAMPLE PAD FOR RAPID TEST. (22 mm x 50 mtr)	22 mm x 69 mtr	11.	ABSORBENT PAD FOR RAPID TEST 22 MM X 50 MTR. (22 mm x 50 mtr)	22 mm x 69.0 mtr	12.	GOLD CHLORIDE (DUTY PAID)	0.7286 gm
Item of Export	Qty.	S,No	Item of Import	Quantity allowed kg/kg																																											
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	13.	DIS. SAFTY SEAL LANCETS PACK CONTAIN-25.	2000 nos
	14.	HEPARINIZED CAPALLARIES PACK CONT.25.	2000 nos
	15	DISPOSABLE SWAB PACK EACH CONTAIN-25.	2000 nos

RA may take appropriate action as per the decision of Norms Committee's.

83	Case No.:109/10/82- ALC4/2013	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:4/82- ALC4/2014 03.07.2014	Status:Case Deferred
	HQ File :01/82/050/00292/AM14/	RLA File :22/24/040/00022/AM14/	Lic.No/Date:2210013931 11.06.2013	Defer Date:07.08.2014
Decision : It was decided to defer the case for 07.08.2014 for comments of Department of Pharmaceuticals.				

84	Case No.:18/13/82- ALC4/2013	Party Name:STERICON PHARMA PVT.LTD.,	Meet No/Date:4/82- ALC4/2014 03.07.2014	Status:Case Deferred
	HQ File :01/82/050/00494/AM14/	RLA File :07/24/040/00075/AM14/	Lic.No/Date:0710095973 17.06.2013	Defer Date:07.08.2014
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/713/2013-PI(Norms) dated 21.04.2014, it was decided to call from the firm copy DML for the export product. The case is deferred for 07.08.2014.				

85	Case No.:23/12/82- ALC4/2013	Party Name:CIRON DRUGS & PHARMACEUTICALS P. LTD.,	Meet No/Date:4/82- ALC4/2014 03.07.2014	Status:Case Deferred
	HQ File :01/82/050/00447/AM14/	RLA File :03/94/040/00094/AM14/	Lic.No/Date:0310738255 19.06.2013	Defer Date:07.08.2014
Decision : It was decided to remind the firm to furnish the following technical details: 1. Copy of DML for the export product. 2. Detailed working for arriving the import quantity applied by the firm. The case was deferred for 07.08.2014.				

86	Case No.:126/14/82- ALC4/2013	Party Name:ZIM LABORATORIES LTD.	Meet No/Date:4/82- ALC4/2014 03.07.2014	Status:Case Approved
	HQ File :01/82/050/00711/AM14/	RLA File :03/95/040/00225/AM14/	Lic.No/Date:0310738604 21.06.2013	Defer Date:
Decision : Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower :-				
	Export product	Export Qty.	Sl.No.	Import items
				Qty. allowed kg/kg

NITROFURANTOINA PELLETS 35%	1 Kg.	1.	NITROFURANTOIN BP 2011(ANHYDROUS FORM)	0.3535
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RA may take appropriate action as per the decision of Norms Committee.

Case No.:19/13/82- ALC4/2013	Party Name:BOSTIK INDIA PRIVATE LIMITED	Meet No/Date:4/82- ALC4/2014 03.07.2014	Status:Case Deferred
87 HQ File :01/82/050/00495/AM14/	RLA File :07/24/040/00502/AM13/	Lic.No/Date:0710096186 25.06.2013	Defer Date:07.08.2014
Decision : It was decided to defer the case 07.08.2014 for comments of Department of Chemicals and Petrochemicals.			

Case No.:203/10/82- ALC4/2013	Party Name:SHASUN PHARMACEUTICALS LIMITED	Meet No/Date:4/82- ALC4/2014 03.07.2014	Status:Case Deferred
88 HQ File :01/82/050/00386/AM14/	RLA File :04/24/040/00064/AM14/	Lic.No/Date:0410147556 27.06.2013	Defer Date:07.08.2014
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/715/2013-PI(Norms) dated 21.04.2014, it was decided to call from the firm a copy of Master Batch Formula duly certified by Quality Control Incharge.			
The case was deferred for 07.08.2014.			

Case No.:204/10/82- ALC4/2013	Party Name:SHASUN PHARMACEUTICALS LIMITED	Meet No/Date:4/82- ALC4/2014 03.07.2014	Status:Case Deferred
89 HQ File :01/82/050/00387/AM14/	RLA File :04/24/040/00065/AM14/	Lic.No/Date:0410147559 27.06.2013	Defer Date:07.08.2014
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/715/2013-PI(Norms) dated 21.04.2014, it was decided to call from the firm a copy of Master Batch Formula duly certified by Quality Control Incharge.			
The case was deferred for 07.08.2014.			

Case No.:41/8/82-ALC4/2013	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:4/82- ALC4/2014 03.07.2014	Status:Case Deferred
90 HQ File :01/82/050/00172/AM14/	RLA File :03/95/040/01020/AM13/	Lic.No/Date:0310739495 28.06.2013	Defer Date:07.08.2014
Decision : It was decided to defer the case for 07.08.2014 for comments of Petrochemicals Division of Department of Chemicals and Petrochemicals			

Case No.:64/13/82- ALC4/2013	Party Name:EAGLE CHEMICAL WORKS	Meet No/Date:4/82- ALC4/2014 03.07.2014	Status:Case Deferred
91 HQ File :01/82/050/00540/AM14/	RLA File :03/94/040/00019/AM14/	Lic.No/Date:0310740489 05.07.2013	Defer Date:07.08.2014

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/689/2013-PI(Norms) dated 21.04.2014, It was decided to request the firm to furnish the following technical details:

1. The firm may specify the pharmacopeia as per which the export is being made, copy of relevant pharmacopeia may also be furnished
2. Complete technical details as per Appendix 33.

The case was deferred for 07.08.2014.

Case No.:41/13/82-ALC4/2013	Party Name:JAGSONPAL PHARMACEUTICALS LTD.	Meet No/Date:4/82-ALC4/2014 03.07.2014	Status:Case Deferred
HQ File :01/82/050/00517/AM14/	RLA File :05/23/040/00056/AM14/	Lic.No/Date:0510359156 09.07.2013	Defer Date:07.08.2014
92			
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/698/2013-PI(Norms) dated 21.04.2014, it was decided to call the following information from the firm :			
1. Copy of valid Drug Manufacturing Licence alongwith list of approved items showing the composition of export product.			
2. The firm has given license for the import of 1000 kg Indomethacin from China.			
Justification for claiming import of indomethacin Mixed Pellet 53% may be furnished.			
3. COA from Foreign Supplier for the import of Indomethacin Mixed Pellet 53%.			
The case was deferred for 07.08.2014			

Case No.:27/13/82-ALC4/2013	Party Name:ADVY CHEMICAL PVT.LTD.	Meet No/Date:4/82-ALC4/2014 03.07.2014	Status:Case Deferred
HQ File :01/82/050/00503/AM14/	RLA File :03/94/040/00269/AM14/	Lic.No/Date:0310740927 10.07.2013	Defer Date:07.08.2014
93			
Decision : Department of Biotechnology had informed that the application is made under chemical and allied product group and import input mentioned in the application are chemicals. The export product is being synthesized through chemical route and is used in diagnostic kit. Hence D/o Biotechnology has advised to seek comments from Department of Pharmaceuticals. Accordingly, a copy of application alongwith reply of deficiency furnished by the firm has been sent to Department of Pharmaceuticals on 19.05.2014 for their comments.			

Case No.:10/4/82-ALC4/2014	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:4/82-ALC4/2014 03.07.2014	Status:Case Approved
HQ File :01/82/050/00258/AM15/	RLA File :05/23/040/00118/AM14/	Lic.No/Date:0510359600 12.07.2013	Defer Date:
94			
Decision : Committee considered the case as per agenda and in consultation with the technical members present in the meeting, it was decided to ratify norms as per SION A-412 as details given below or as applied by the firm, whichever is less:			
<u>Export Product</u>			
Spironolactone Tablets 25mg, 50 MG and 100 MG TAB			

S.NO.	Import Items	For export of 1 No. Spironolactone Tablets (Quantity in mg)		
		25mgTablets	50 mgTablets	100 mgTablets
1.	Spironolactone Micronised	25.5 mg	51.0 mg	102.0 mg

RA may take appropriate action as per the decision of Norms Committee.

95

Case No.:157/14/82-ALC4/2013	Party Name:HETERO LABS LIMITED	Meet No/Date:4/82-ALC4/2014 03.07.2014	Status:Case Approved	
HQ File :01/82/050/00742/AM14/	RLA File :09/24/040/00170/AM14/	Lic.No/Date:0910056762 15.07.2013	Defer Date:	
Decision :In the light of earlier decision taken by NC in its 51/82 meeting dated 22.03.2011, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export Product	Exp. Qty.	S.No	Import Product	Quantity Allowed kg/kg
TERBINAFINE HCL	1 kg	1.	N-Methyl-1-naphthalene methanamine hydrochloride	1.14 kg
		2.	1-Chloro-6,6-dimethyl-2-hepten-4-yne	0.87 kg
		3.	Methylene chloride	2.37 kg
		4.	Dimethyl Formamide	0.85 kg
		5.	Cyclohexane	1.17 kg
		6.	Diisopropyl ether	1.30 kg
RA may take appropriate action as per the decision of Norms Committee.				

96	Case No.:28/13/82-ALC4/2013	Party Name:RANBAXYLABORATORIES LTD	Meet No/Date:4/82-ALC4/2014 03.07.2014	Status:Case Deferred
	HQ File :01/82/050/00504/AM14/	RLA File :05/24/040/00114/AM14/	Lic.No/Date:0510360180 18.07.2013	Defer Date:07.08.2014
Decision : It was decided to send a copy of application again to Department of Pharmaceuticals for their comments. The case was deferred for 07.08.2014.				

97	Case No.:81/13/82-ALC4/2013	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:4/82-ALC4/2014 03.07.2014	Status:Case Deferred
	HQ File :01/82/050/00557/AM14/	RLA File :22/24/040/00032/AM14/	Lic.No/Date:2210014016 19.07.2013	Defer Date:07.08.2014
Decision : It was decided to defer the case for 07.08.2014 for comments of Department of Pharmaceuticals.				

98	Case No.:32/13/82-ALC4/2013	Party Name:MERCURY LABORATORIES LIMITED	Meet No/Date:4/82-ALC4/2014	Status:Case Approved
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		03.07.2014	
HQ File :01/82/050/00508/AM14/	RLA File :34/24/040/00077/AM14/	Lic.No/Date:3410037467 23.07.2013	Defer Date:
Decision : Committee considered the case as per agenda and in consultation with technical authority present in the meeting , it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:-			
Export product	Exp. Qty.	Sl.No.	Import items
Ciprofloxacin Tablet USP 250 mg	1 No.	1.	Ciprofloxacin Hcl
			Qty. allowed 277.5 mg/tablet of 250 mg
RA concerned may take further necessary action as per above decision of NC.			

	Case No.:23/14/82-ALC4/2013	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:4/82-ALC4/2014 03.07.2014	Status:Case Deferred
99	HQ File :01/82/050/00608/AM14/	RLA File :09/24/040/00191/AM14/	Lic.No/Date:0910056934 29.07.2013	Defer Date:07.08.2014
Decision : It was decided to defer the case for 07.08.2014 for comments of Department of Pharmaceuticals.				

	Case No.:28/19/82-ALC4/2013	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:4/82-ALC4/2014 03.07.2014	Status:Case Deferred
100	HQ File :01/82/050/00973/AM14/	RLA File :09/24/040/00181/AM14/	Lic.No/Date:0910056940 29.07.2013	Defer Date:07.08.2014
Decision : It was decided to defer the case for 07.08.2014 for comments of Department of Pharmaceuticals.				

	Case No.:17/13/82-ALC4/2013	Party Name:PAB ORGANICS PVT.LTD,	Meet No/Date:4/82-ALC4/2014 03.07.2014	Status:Case Deferred
101	HQ File :01/82/050/00493/AM14/	RLA File :34/24/040/00085/AM14/	Lic.No/Date:3410037541 31.07.2013	Defer Date:07.08.2014
Decision : It was decided to defer the case for 07.08.2014 for comments of Department of Pharmaceuticals.				

	Case No.:31/4/82-ALC4/2014	Party Name:UNIVERSAL BIOFUELS PRIVATE LIMITED	Meet No/Date:4/82-ALC4/2014 03.07.2014	Status:Case Deferred
102	HQ File :01/82/050/00279/AM15/	RLA File :09/24/040/00155/AM14/	Lic.No/Date:0910056959 31.07.2013	Defer Date:07.08.2014
Decision : It was decided to defer the case for 07.08.2014 for comments of Department of Pharmaceuticals.				

103	Case No.:61/14/82-ALC4/2013	Party Name:HETERO DRUGS LIMITED,	Meet No/Date:4/82-ALC4/2014	Status:Case Deferred
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		03.07.2014	
HQ File :01/82/050/00646/AM14/	RLA File :09/24/040/00206/AM14/	Lic.No/Date:0910057007 02.08.2013	Defer Date:07.08.2014
Decision : It was decided to call the following information from the firm : i) Stepwise chemical reactions showing correct Molecular weight of each reactant & output product, and % yield on molar basis. ii) Justification for requirement of imported inputs in view of CA certificate furnished by the firm. The case was deferred for 07.08.2014			

104	Case No.: 148/14/82-ALC4/2013	Party Name: SUVEN LIFE SCIENCES LIMITED	Meet No/Date: 4/82-ALC4/2014 03.07.2014	Status: Case Deferred
	HQ File :01/82/050/00733/AM14/	RLA File :09/24/040/00189/AM14/	Lic.No/Date:0910057006 02.08.2013	Defer Date:07.08.2014
Decision : It was decided to defer the case for 07.08.2014 for comments of Department of Pharmaceuticals				

105	Case No.: 42/14/82-ALC4/2013	Party Name: AVACHEMICALS PVT.LTD.,	Meet No/Date: 4/82-ALC4/2014 03.07.2014	Status: Rejected
	HQ File :01/82/050/00627/AM14/	RLA File :03/94/040/00220/AM14/	Lic.No/Date:0310744155 05.08.2013	Defer Date:07.08.2014
Decision : It was decided to reject the case as the firm has not furnished the information despite repeated reminders.				

106	Case No.: 5/4/82-ALC4/2014	Party Name: SANMAR SPECIALITY CHEMICALS LIMITED,	Meet No/Date: 4/82-ALC4/2014 03.07.2014	Status: Case Deferred
	HQ File :01/82/050/00253/AM15/	RLA File :04/24/040/00046/AM14/	Lic.No/Date:0410148580 05.08.2013	Defer Date:07.08.2014
Decision: It was decided to defer the case for 07.08.2014 for comments of Petrochemicals Division of Department of Chemicals and Petrochemicals.				

107	Case No.: 18/14/82-ALC4/2013	Party Name: SUVEN LIFE SCIENCES LIMITED	Meet No/Date: 4/82-ALC4/2014 03.07.2014	Status: Approved										
	HQ File :01/82/050/00603/AM14/	RLA File :09/24/040/00207/AM14/	Lic.No/Date:0910057031 05.08.2013	Defer Date:										
Decision : Committee considered the case as per agenda and in the light of earlier decision taken by NC in its 10/82 meeting dated 22.08., it was decided to ratify norms under para 4.7 of HBP as details given below or as applied by the firm, whichever is less:														
<table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed kg/kg</th></tr> </thead> <tbody> <tr> <td>3,5-DIACETOXYACETOPHENONE</td><td>1 kg</td><td>1.</td><td>3,5-DIHYDROXY ACETOPHENONE</td><td>0.89</td></tr> </tbody> </table>					Export product	Export Qty.	Sl.No.	Import items	Qty. allowed kg/kg	3,5-DIACETOXYACETOPHENONE	1 kg	1.	3,5-DIHYDROXY ACETOPHENONE	0.89
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed kg/kg										
3,5-DIACETOXYACETOPHENONE	1 kg	1.	3,5-DIHYDROXY ACETOPHENONE	0.89										
RA may take appropriate action as per the decision of Norms Committee.														

108	Case No.:22/13/82-ALC4/2013	Party Name:PROMED EXPORTS PVT.LTD.	Meet No/Date:4/82-ALC4/2014 03.07.2014	Status:Case Deferred
	HQ File :01/82/050/00498/AM14/	RLA File :05/24/040/00171/AM14/	Lic.No/Date:0510362268 07.08.2013	Defer Date:07.08.2014
	Decision : It was decided to defer the case for 07.08.2014 for comments of Department of Pharmaceuticals.			

109	Case No.:20/14/82-ALC4/2013	Party Name:SRIAM LABS PRIVATE LIMITED	Meet No/Date:4/82-ALC4/2014 03.07.2014	Status:Case Deferred
	HQ File :01/82/050/00605/AM14/	RLA File :09/24/040/00177/AM14/	Lic.No/Date:0910057053 07.08.2013	Defer Date:07.08.2014
	Decision : It was decided to defer the case for 07.08.2014 for comments of Department of Pharmaceuticals.			

110	Case No.:11/13/82-ALC4/2013	Party Name:WANBURY LIMITED(FORMERLY PEARL ORGANICS LTD)	Meet No/Date:4/82-ALC4/2014 03.07.2014	Status:Case Deferred
	HQ File :01/82/050/00487/AM14/	RLA File :03/95/040/00134/AM14/	Lic.No/Date:0310744468 07.08.2013	Defer Date:07.08.2014
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/704/2013-PI(Norms) dated 01.04.2014, it was decided to call the following information from the firm : i) Complete technical details as per Appendix 33 for the export product (ii) Past production vis-à-vis actual consumption of input duly certified by Central Excise Authorities. The case was deferred for 07.08.2014			

111	Case No.:73/13/82-ALC4/2013	Party Name:WANBURY LIMITED(FORMERLY PEARL ORGANICS LTD)	Meet No/Date:4/82-ALC4/2014 03.07.2014	Status:Case Deferred
	HQ File :01/82/050/00549/AM14/	RLA File :03/95/040/00133/AM14/	Lic.No/Date:0310744832 12.08.2013	Defer Date:07.08.2014
	Decision : Decision :In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/705/2013-PI(Norms) dated 01.04.2014, it was decided to call the following information from the firm : i) Complete technical details as per Appendix 33 for the export product (ii) Past production vis-à-vis actual consumption of input duly certified by Central Excise Authorities. The case was deferred for 07.08.2014			

112	Case No.:76/13/82-ALC4/2013	Party Name:WANBURY LIMITED(FORMERLY PEARL ORGANICS LTD)	Meet No/Date:4/82-ALC4/2014 03.07.2014	Status:Case Deferred
	HQ File :01/82/050/00552/AM14/	RLA File :03/95/040/00125/AM14/	Lic.No/Date:0310744834 12.08.2013	Defer Date:07.08.2014

Decision : Decision :In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/706/2013-PI(Norms) dated 01.04.2014, it was decided to call the following information from the firm :

- i) Complete technical details as per Appendix 33 for the export product
- (ii) Past production vis-à-vis actual consumption of input duly certified by Central Excise Authorities.

The case was deferred for 07.08.2014

113	Case No.:75/13/82-ALC4/2013	Party Name:WOCKHARDT LIMITED	Meet No/Date:4/82-ALC4/2014 03.07.2014	Status:Case Deferred
	HQ File :01/82/050/00551/AM14/	RLA File :03/95/040/00320/AM14/	Lic.No/Date:0310744861 12.08.2013	Defer Date:07.08.2014
Decision : It was decided to remind DCGI to furnish their comments. The case was deferred for 07.08.2014.				

114	Case No.:107/13/82-ALC4/2013	Party Name:DR REDDYS LABORATORIES LIMITED	Meet No/Date:4/82-ALC4/2014 03.07.2014	Status:Case Deferred
	HQ File :01/82/050/00583/AM14/	RLA File :09/24/040/00222/AM14/	Lic.No/Date:0910057189 14.08.2013	Defer Date:07.08.2014
Decision : It was decided to remind the firm to furnish the following information : i) Complete details as per Appendix 33. ii) Copy relevant technical literature in support of yields envisaged iii) Past production vis-à-vis actual consumption of input duly certified by Central Excise Authorities. The case was deferred for 07.08.2014				

115	Case No.:17/14/82-ALC4/2013	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:4/82-ALC4/2014 03.07.2014	Status:Approved										
	HQ File :01/82/050/00602/AM14/	RLA File :03/94/040/00978/AM13/	Lic.No/Date:0310745508 16.08.2013	Defer Date:										
Decision : Committee considered the case as per agenda and in consultation with technical authority present in meeting it was decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-														
<table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Triamcinolone</td><td>1 kg.</td><td>1.</td><td>3,20 Dioxopregna-1,4,9(11), 16 Tetraen-21-Ylacetate (3 - TR)</td><td>1.00 kg</td></tr> </tbody> </table>					Export product	Export Qty.	Sl.No.	Import items	Qty. allowed	Triamcinolone	1 kg.	1.	3,20 Dioxopregna-1,4,9(11), 16 Tetraen-21-Ylacetate (3 - TR)	1.00 kg
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed										
Triamcinolone	1 kg.	1.	3,20 Dioxopregna-1,4,9(11), 16 Tetraen-21-Ylacetate (3 - TR)	1.00 kg										
RA concerned may take further necessary action as per above decision of NC														

116	Case No.:16/4/82-ALC4/2014	Party Name:GITANJALI CHEMICALS PVT LTD	Meet No/Date:4/82-ALC4/2014	Status:Approved
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		03.07.2014	
HQ File :01/82/050/00264/AM15/	RLA File :03/94/040/00355/AM14/	Lic.No/Date:0310746180 21.08.2013	Defer Date:
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/41/2011-Ch II dated 25.05.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:			
Export product	Exp. Qty.	Sl.No.	Import items
4-BROMO ANISOLE	1 kg	1.	PHENOL
		2.	DIMETHYL SULFATE
		3.	HYDRO BROMIC ACID (48%)
		4.	HYDROGEN PEROXIDE
Qty. allowed			
			0.820 kg
			0.627 kg
			1.560 kg
			0.757 kg
RA may take appropriate action as per the decision of Norms Committee.			

117	Case No.:20/13/82-ALC4/2013	Party Name:VARUN MEDIMPEX INC.	Meet No/Date:4/82-ALC4/2014 03.07.2014	Status:Case Deferred
	HQ File :01/82/050/00496/AM14/	RLA File :05/24/040/00134/AM14/	Lic.No/Date:0510363085 21.08.2013	Defer Date:07.08.2014
Decision: It was decided to defer the case for 07.08.2014 for comments of Petrochemicals Division of Department of Chemicals and Petrochemicals.				

118	Case No.:90/13/82-ALC4/2013	Party Name:CATAPHARMA CHEMICALS PVT. LTD.,	Meet No/Date:4/82-ALC4/2014 03.07.2014	Status:Rejected
	HQ File :01/82/050/00566/AM14/	RLA File :31/83/040/00054/AM14/	Lic.No/Date:3110060069 23.08.2013	Defer Date:
Decision : It was decided to reject the case as the firm has not furnished information despite repeated reminders				

119	Case No.:4/4/82-ALC4/2014	Party Name:SHASUN PHARMACEUTICALS LIMITED	Meet No/Date:4/82-ALC4/2014 03.07.2014	Status:Approved
	HQ File :01/82/050/00252/AM15/	RLA File :04/24/040/00107/AM14/	Lic.No/Date:0410148932 23.08.2013	Defer Date:
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/541/2013-PI(Norms) dated 26.11 .2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export Product PAROXETINE TABLETS				
S.NO.		Import Items	For export of 1 No. Tablets (Quantity in mg)	
			10 mg Tablets	20 mg Tablets
			30 mg Tablets	
1	PAROXETINE HCL		11.33	22.66
			33.99	

	HEMIHYDRATE			
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RA concerned may take further necessary action as per above decision of NC

120	Case No.:1/15/82-ALC4/2013	Party Name:CORAL LABORATORIES LTD.,	Meet No/Date:4/82-ALC4/2014 03.07.2014	Status:Case Deferred
	HQ File :01/82/050/00763/AM14/	RLA File :03/94/040/00389/AM14/	Lic.No/Date:0310747134 27.08.2013	Defer Date:07.08.2014
	Decision : Decision : It was decided to defer the case for 07.08.2014 for comments of Department of Pharmaceuticals.			

121

Case No.:53/4/82-ALC4/2014	Party Name:GITANJALI CHEMICALS PVT LTD	Meet No/Date:4/82- ALC4/2014 03.07.2014	Status: Approved
HQ File :01/82/050/00301/AM15/	RLA File :03/94/040/00413/AM14/	Lic.No/Date:0310747425 28.08.2013	Defer Date:

Decision :In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/41/2011-Ch II dated 25.05.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
4-CHLORO ANISOLE	1 kg	1.	PHENOL	1.470 kg
		2.	SODIUM HYDROXIDE	0.430 kg
		3.	DIMETHYL SULFATE	0.830 kg

RA may take appropriate action as per the decision of Norms Committee.

122

Case No.:25/15/82-ALC4/2013	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:4/82-ALC4/2014 03.07.2014	Status:Approved	
HQ File :01/82/050/00787/AM14/	RLA File :03/94/040/00992/AM13/	Lic.No/Date:0310747414 28.08.2013	Defer Date:	
Decision : Committee considered the case as per agenda and in consultation with technical authority present in meeting it was decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Triamcinolone Acetonide	1 kg.	1.	3,20 Dioxopregna-1,4,9(11), 16 Tetraen-21-Ylacetate (3 - TR)	1.00 kg
RA concerned may take further necessary action as per above decision of NC				

123	Case No.:25/13/82-ALC4/2013	Party Name:CORPORATE CHANNELS INDIA PVT. LTD.,	Meet No/Date:4/82-ALC4/2014 03.07.2014	Status:Case Deferred
	HQ File	RLA File	Lic.No/Date:1310044179	Defer

:01/82/050/00501/AM14/	:13/24/040/00019/AM14/	29.08.2013	Date:07.08.2014
Decision : Reply received from the firm and sent to Petrochemical Division of Department of C&PC, on 25.02.2014, for their comments. The case was deferred for 07.08.2014.			

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Case No.: 14/4/82-ALC4/2014	Party Name: SUVEN LIFE SCIENCES LIMITED	Meet No/Date: 4/82-ALC4/2014 03.07.2014	Status: Approved	
HQ File :01/82/050/00262/AM15/	RLA File :09/24/040/00256/AM14/	Lic.No/Date: 0910057429 30.08.2013	Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/761/2013-PI(Norms) dated 04.03.2014 it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export Product	Export Quantity	S.No	Import Product	Quantity Allowed kg/kg
3,5-DIACETOXYACETOPHENONE	1 kg	1.	3,5-DIHYDROXY ACETOPHENONE	0.89

RA may take appropriate action as per the decision of Norms Committee.

Case No.: 35/14/82-ALC4/2013	Party Name: VIRCHOW PETROCHEMICAL PVT LTD.	Meet No/Date: 4/82-ALC4/2014 03.07.2014	Status: Approved
HQ File :01/82/050/00620/AM14/	RLA File :09/24/040/00232/AM14/	Lic.No/Date: 0910057435 30.08.2013	Defer Date:

Decision : Committee considered case as per earlier decision taken by NC in its 48/82 meeting dated 01.03.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	S.No.	Import items	Qty. allowed
7-PHENYLACETAMIDEO-3-CHLOROMETHYL CEPHALOSPORONIC ACID PARA METHOXY BENZYL ESTER (GCLE)	1 kg	1.	PENICILLIN G-POTASSIUM FIRST CRYSTAL	2.81 kg
		2.	ACETONE	1.971 kg
		3.	ISOPROPYL ALCOHOL	0.66 kg
		4.	DIMETHYL FORMAMIDE	1.314 kg
		5.	METHYLENE CHLORIDE	3.29 kg
		6.	2 MERCAPTO BENZO THIAZOLE	0.511 kg
		7.	METHANOL	1.971 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.: 51/14/82-ALC4/2013	Party Name: RATNAMANI BIO CHEMICALS & PHARMACEUTICALS PVT. LTD	Meet No/Date: 4/82-ALC4/2014 03.07.2014	Status: Approved
HQ File :01/82/050/00636/AM14/	RLA File :34/24/040/00125/AM14/	Lic.No/Date: 3410037783 02.09.2013	Defer Date:
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/23/2014-Ch II dated 24.06.2014, it was			

decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
2,3-Dichloro Benzoic Acid	1 kg	1.	2,3-Dichloro Toluene	0.952 kg
2,3-Dichloro Benzoyl Chloride	1 kg	1.	2,3-Dichloro Toluene	0.890 kg
2,3-Dichloro Benzoyl Cyanide	1 kg	1.	2,3-Dichloro Toluene	1.079 kg
		2.	Cuprous Cyanide	0.604 kg

RA may take appropriate action as per the decision of Norms Committee.

127	Case No.:2/12/82-ALC4/2013	Party Name:VIVEK PHARMACHEM (INDIA) LTD.,	Meet No/Date:4/82-ALC4/2014 03.07.2014	Status:Case Deferred
	HQ File :01/82/050/00426/AM14/	RLA File :13/24/040/00022/AM14/	Lic.No/Date:1310044274 09.09.2013	Defer Date:07.08.2014
	Decision : It was decided to defer the case for 07.08.2014 for comments of Department of Pharmaceuticals.			

128	Case No.:16/16/82-ALC4/2013	Party Name:KARNATAKA ANTIBIOTICS & PHARMACEUTICALS LTD.,	Meet No/Date:4/82-ALC4/2014 03.07.2014	Status:Case Deferred
	HQ File :01/82/050/00829/AM14/	RLA File :07/24/040/00189/AM14/	Lic.No/Date:0710098183 10.09.2013	Defer Date:07.08.2014
	Decision : It was decided to defer the case for 07.08.2014 for comments of Department of Pharmaceuticals.			

129	Case No.:105/13/82-ALC4/2013	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:4/82-ALC4/2014 03.07.2014	Status:Case Deferred
	HQ File :01/82/050/00581/AM14/	RLA File :09/24/040/00265/AM14/	Lic.No/Date:0910057516 10.09.2013	Defer Date:07.08.2014
	Decision : It was decided to defer the case for 07.08.2014 for comments of Department of Pharmaceuticals.			

130	Case No.:11/15/82-ALC4/2013	Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED,	Meet No/Date:4/82-ALC4/2014 03.07.2014	Status:Case Deferred
	HQ File :01/82/050/00773/AM14/	RLA File :03/94/040/00352/AM14/	Lic.No/Date:0310749169 11.09.2013	Defer Date:07.08.2014
	Decision : It was decided to defer the case for 07.08.2014 for comments of Department of Pharmaceuticals.			

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34/09/2014

Director, Department of Pharmaceuticals

Case No.: 36/4/82-ALC4/2014	Party Name: CADILA HEALTHCARE LTD.,	Meet No/Date: 4/82-ALC4/2014 03.07.2014	Status: Approved	
HQ File :01/82/050/00284/AM15/	RLA File :08/24/040/00258/AM14/	Lic.No/Date: 0810124685 11.09.2013	Defer Date:	
Decision : In the light of earlier decision taken by NC in its 12/82 meeting dated 19.09.2013, it was decided to ratify norms under para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:				
Export Product LEVOFLOXACIN 250 MG TABS 500 MG TAB, 750 MG TAB (ACTIVE INGREDIENT : LEVOFLOXACIN HEMIHYDRATE NT. WT. 10148.23 KGS., GR. WT. 10608.95 KGS.)				
S.NO.	Import Items	For export of 1 No. Tablets (Quantity in mg)		
		<u>250 mg Tablets</u>	<u>500 mg Tablets</u>	<u>750 mg Tablets</u>
1	LEVOFLOXACIN HEMIHYDRATE	261.35	522.70	784.054
2	HYPROMELLOSE 6 CPS,2910 USP	11.65	23.30	34.95
3	MICROCRYSTALLINE CELLULOSE NF (AVICEL PH 102)	49.65	99.30	148.95
4	CROSPVIDONE NF	21.65	43.30	64.95
5	MAGNESIUM STEARATE NF	5.00	10.00	15.00
6	Bottle and Caps	Relevant, As per Packing Policy		
[B] Recommended Norms for 1 kg LEVOFLOXACIN HEMIHYDRATE				
S.NO.	Import Items	Quantity recommended kg/kg		
1	(-)-9,10-DIFLUORO-3-METHYL-7-OXO-2, 3- DIHYDRO-7H-PYRIDO (1,2,3-DE)-1, 4-BENZOXAZIN E-6-CARBOXYLIC ACID	0.8571		
2	DIMETHYL SULFOXIDE	0.2193		
3	N-METHYL PIPERAZINE	0.432		
4	ISOPROPYL ALCOHOL (IPA)	1.54		
RA may take appropriate action as per the decision of Norms Committee.				

Case No.: 33/15/82-ALC4/2013	Party Name: KOPRAN LIMITED	Meet No/Date: 4/82-ALC4/2014 03.07.2014	Status: Case Deferred
HQ File :01/82/050/00795/AM14/	RLA File :03/94/040/00491/AM14/	Lic.No/Date: 031074915 11.09.2013	Defer Date: 07.08.2014
Decision : It was decided to defer the case for 07.08.2014 for comments of Department			

1

of Pharmaceuticals.

133	Case No.: 47/16/82-ALC4/2013	Party Name: SHASUN PHARMACEUTICALS LIMITED	Meet No/Date: 4/82-ALC4/2014 03.07.2014	Status: Case Deferred
	HQ File :01/82/050/00860/AM14/	RLA File :04/24/040/00130/AM14/	Lic.No/Date: 0410149741 11.09.2013	Defer Date: 07.08.2014
Decision : It was decided to call from the firm a copy of Master Batch Formula duly certified by Quality Control In charge. The case was deferred for 07.08.2014.				

134	Case No.: 33/16/82-ALC4/2013	Party Name: HETERO DRUGS LIMITED,	Meet No/Date: 4/82-ALC4/2014 03.07.2014	Status: Case Deferred
	HQ File :01/82/050/00846/AM14/	RLA File :09/24/040/00278/AM14/	Lic.No/Date: 0910057537 12.09.2013	Defer Date: 07.08.2014
Decision : It was decided to remind the firm to furnish the following information : i) Stepwise chemical reactions showing correct Molecular weight of each reactant & output product, and % yield on molar basis. ii) Justification for requirement of imported inputs in view of CA certificate furnished by the firm. The case was deferred for 07.08.2014				

Case No.: 32/15/82-ALC4/2013	Party Name: KOPRAN LIMITED	Meet No/Date: 4/82-ALC4/2014 03.07.2014	Status: Approved
HQ File :01/82/050/00794/AM14/	RLA File :03/94/040/00487/AM14/	Lic.No/Date: 031074929 6 12.09.2013	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/617/2012-PI(Norms) dated 6.2.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg
Cefepime for injection	1 kg	1.	Cefepime HCL (Non Sterile)	0.655
		2.	Methanol	0.742
		3.	Acetone	1.816
		4.	L-Arginine (Non-Sterile)	0.32
		5.	Isopropyl Alcohol	0.392

RA may take appropriate action as per the decision of Norms Committee.

136	Case No.:55/4/82-ALC4/2014	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:4/82-ALC4/2014 03.07.2014	Status:Case Deferred
	HQ File :01/82/050/00303/AM15/	RLA File :22/24/040/00044/AM14/	Lic.No/Date:2210014211 12.09.2013	Defer Date:07.08.2014
Decision : It was decided to defer the case for 07.08.2014 for comments of Department of Pharmaceuticals				

137	Case No.:35/15/82-ALC4/2013	Party Name:KOPRAN LIMITED	Meet No/Date:4/82-ALC4/2014 03.07.2014	Status:Case Deferred
	HQ File :01/82/050/00797/AM14/	RLA File :03/94/040/00472/AM14/	Lic.No/Date:0310749439 13.09.2013	Defer Date:07.08.2014
Decision : It was decided to defer the case for 07.08.2014 for comments of Department of Pharmaceuticals				

138	Case No.:26/4/82-ALC4/2014	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:4/82-ALC4/2014 03.07.2014	Status:Approved										
	HQ File :01/82/050/00274/AM15/	RLA File :05/24/040/00212/AM14/	Lic.No/Date:0510365650 16.09.2013	Defer Date:07.08.2014										
Decision : Committee considered the case as per agenda and in consultation with technical authority present in the meeting, it was decided to ratify norms as per SION A-1931 as details given below or as applied by the firm, whichever is less:														
<table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed per unit of export product</th></tr> </thead> <tbody> <tr> <td>Volini Gel 30 gm (Each tube contains 1.5 gm Racementhol)</td><td>1 No.</td><td>1.</td><td>Racementhol</td><td>1.53 gm/30 gm tube</td></tr> </tbody> </table>					Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product	Volini Gel 30 gm (Each tube contains 1.5 gm Racementhol)	1 No.	1.	Racementhol	1.53 gm/30 gm tube
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product										
Volini Gel 30 gm (Each tube contains 1.5 gm Racementhol)	1 No.	1.	Racementhol	1.53 gm/30 gm tube										
RA may take appropriate action as per the decision of Norms Committee.														

139	Case No.:9/4/82-ALC4/2014	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:4/82-ALC4/2014 03.07.2014	Status:Approved													
	HQ File :01/82/050/00257/AM15/	RLA File :09/24/040/00276/AM14/	Lic.No/Date:0910057613 19.09.2013	Defer Date:													
Decision :: Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M.No.35011/69/2010-PI (Norms) dated 05.10.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-																	
<table border="1"> <thead> <tr> <th>Export Product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. Allowed kg/kg</th></tr> </thead> <tbody> <tr> <td rowspan="2">Cefdinir</td><td rowspan="2">1 kg</td><td>1.</td><td>GCLE</td><td>2.263</td></tr> <tr> <td>2.</td><td>Triphenyl Phosphine</td><td>1.234</td></tr> </tbody> </table>					Export Product	Export Qty.	Sl.No.	Import items	Qty. Allowed kg/kg	Cefdinir	1 kg	1.	GCLE	2.263	2.	Triphenyl Phosphine	1.234
Export Product	Export Qty.	Sl.No.	Import items	Qty. Allowed kg/kg													
Cefdinir	1 kg	1.	GCLE	2.263													
		2.	Triphenyl Phosphine	1.234													

	3.	Dimethyl Formamide [DMF]	1.858
	4.	Methanol (Methyl Alcohol)	9.786
	5.	Methylene Chloride	8.155
	6.	Activated Carbon (Carbon Enoanticromos)	0.100
	7.	O-Acetyl Thio Ester	1.397
	8.	Potassium carbonate	0.534
	9.	Triethylamine	0.377
	10.	Tetrahydrofuran (THF)	1.255

RA concerned may take further necessary action as per above decision of NC.

	Case No.: 30/4/82-ALC4/2014	Party Name: RA CHEM PHARMA LIMITED	Meet No/Date: 4/82-ALC4/2014 03.07.2014	Status: Case Deferred
140	HQ File :01/82/050/00278/AM15/	RLA File :09/24/040/00119/AM14/	Lic.No/Date: 0910057629 19.09.2013	Defer Date: 07.08.2014
Decision : It was decided to defer the case for 07.08.2014 for comments of Department of Pharmaceuticals.				

	Case No.: 18/4/82-ALC4/2014	Party Name: SHASUN PHARMACEUTICALS LIMITED	Meet No/Date: 4/82-ALC4/2014 03.07.2014	Status: Case Deferred
141	HQ File :01/82/050/00266/AM15/	RLA File :04/24/040/00137/AM14/	Lic.No/Date: 0410150092 19.09.2013	Defer Date: 07.08.2014
Decision : It was decided to call from the firm a copy of Master Batch Formula duly certified by Quality Control In charge. The case was deferred for 07.08.2014.				

	Case No.: 48/16/82-ALC4/2013	Party Name: SOFTGEL HEALTH CARE PVT. LTD.,	Meet No/Date: 4/82-ALC4/2014 03.07.2014	Status: Case Deferred
142	HQ File :01/82/050/00861/AM14/	RLA File :04/24/040/00099/AM14/	Lic.No/Date: 0410150142 20.09.2013	Defer Date: 07.08.2014
Decision : It was decided to defer the case for 07.08.2014 for comments of Department of Pharmaceuticals				

	Case No.: 48/15/82-ALC4/2013	Party Name: SHASUN PHARMACEUTICALS LIMITED	Meet No/Date: 4/82-ALC4/2014 03.07.2014	Status: Case Deferred
143	HQ File :01/82/050/00810/AM14/	RLA File :04/24/040/00128/AM14/	Lic.No/Date: 0410150198 23.09.2013	Defer Date: 07.08.2014
Decision : It was decided to call from the firm a copy of Master Batch Formula duly certified by Quality Control In charge. The case was deferred for 07.08.2014 .				

	Case No.: 47/15/82-ALC4/2013	Party Name: PI INDUSTRIES LTD.,	Meet No/Date: 4/82-ALC4/2014 03.07.2014	Status: Case Deferred
144	HQ File :01/82/050/00809/AM14/	RLA File :13/24/040/00026/AM14/	Lic.No/Date: 1310044452 24.09.2013	Defer Date: 07.08.2014

Decision : It was decided to defer the case 07.08.2014 for comments of Department of Chemicals and Petrochemicals.

145	Case No.: 41/4/82-ALC4/2014	Party Name: SATYA DEEPHTA PHARMACEUTICALS LTD	Meet No/Date: 4/82-ALC4/2014 03.07.2014	Status: Case Deferred
	HQ File :01/82/050/00289/AM15/	RLA File :09/24/040/00297/AM14/	Lic.No/Date: 0910057666 24.09.2013	Defer Date:07.08.2014
	Decision : It was decided to defer the case for 07.08.2014 for comments of Department of Pharmaceuticals.			

146	Case No.: 36/16/82-ALC4/2013	Party Name: CADILA HEALTHCARE LTD.,	Meet No/Date: 4/82-ALC4/2014 03.07.2014	Status: Case Deferred
	HQ File :01/82/050/00849/AM14/	RLA File :08/24/040/00259/AM14/	Lic.No/Date: 0810125075 25.09.2013	Defer Date:07.08.2014
	Decision : It was decided to defer the case for 07.08.2014 for comments of Department of Pharmaceuticals.			

147	Case No.: 38/15/82-ALC4/2013	Party Name: FDC LTD	Meet No/Date: 4/82-ALC4/2014 03.07.2014	Status: Case Deferred
	HQ File :01/82/050/00800/AM14/	RLA File :03/94/040/00256/AM14/	Lic.No/Date: 0310751024 25.09.2013	Defer Date:07.08.2014
	Decision : It was decided to defer the case for 07.08.2014 for comments of Department of Pharmaceuticals.			

148	Case No.: 49/15/82-ALC4/2013	Party Name: SOFTGEL HEALTH CARE PVT. LTD.,	Meet No/Date: 4/82-ALC4/2014 03.07.2014	Status: Approved
	HQ File :01/82/050/00811/AM14/	RLA File :04/24/040/00101/AM14/	Lic.No/Date: 0410150375 26.09.2013	Defer Date:07.08.2014
	Decision : Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			
	Export Product	Export Qty.	Sl.No.	Import items
	ISOCAP-10 ISOTRETINOIN USP 10 MG SOFT GELATIN CAPSULES	1 kg	1	ISOTRETINION BP/USP
	ISOCAP-20 ISOTRETINOIN USP 20 MG SOFT GELATIN CAPSULES	1 kg	1	ISOTRETINION BP/USP
	RA concerned may take further necessary action as per above decision of NC.			

149	Case No.: 7/17/82-ALC4/2013	Party Name: TATVA CHINTAN PHARMA CHEM PVT LTD	Meet No/Date: 4/82-ALC4/2014 03.07.2014	Status: Approved
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HQ File :01/82/050/00869/AM14/	RLA File :34/24/040/00159/AM14/	Lic.No/Date:3410038104 03.10.2013	Defer Date:08.05.2014
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Decision :In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/37/2011-Ch II dated 21.05.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
TCPC - CAT - 18 (METHYL TRIOCTYL AMMONIUM CHLORIDE) METHYL TRI (C-8, C-10) ALKYL AMMONIUM CHLORIDE CAS No. 63393-96-4 ASSAY 88 - 92%	1 kg	1	ALAMINE336 TRI (C-8, C-10) ALKYL AMINE CAS NO: 1116-76-3	0.845 kg

RA may take appropriate action as per the decision of Norms Committee.

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Case No.:107/23/82-ALC4/2013	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:4/82-ALC4/2014 03.07.2014	Status:Deffered and Re-indexed	
HQ File :01/82/050/01154/AM14/	RLA File :17/24/040/00070/AM14/	Lic.No/Date:1710005529 04.10.2013	Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/78/2012-Ch II dated 20.05.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
PRODUCT-OHEI (OLEYL HYDROXYETHYL IMIDAZOLINE) (Appearance @25 Deg C: Yellowish to amber coloured liquid)	1 kg	1	OLEIC ACID (Appearance at 50 Deg C: Yellow to red oily liquid)	0.805 kg
		2	AMINO ETHYL ETHANOL AMINE (Appearance at 25 Deg C: Clear liquid)	0.297 kg
RA may take appropriate action as per the decision of Norms Committee.				

Case No.:26/17/82-ALC4/2013	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:4/82-ALC4/2014 03.07.2014	Status:Case Deferred
HQ File :01/82/050/00888/AM14/	RLA File :09/24/040/00302/AM14/	Lic.No/Date:0910057816 04.10.2013	Defer Date:07.08.2014
Decision : It was decided to defer the case for 07.08.2014 for comments of Department of Pharmaceuticals.			

Case No.:34/19/82-ALC4/2013	Party Name:ELPPE CHEMICALS PRIVATE LIMITED	Meet No/Date:4/82-ALC4/2014 03.07.2014	Status:Case Deferred
HQ File :01/82/050/00979/AM14/	RLA File :03/94/040/00552/AM14/	Lic.No/Date:0310752484 07.10.2013	Defer Date:07.08.2014

Decision: It was decided to defer the case for 07.08.2014 for comments of Department of Pharmaceuticals.

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Case No.:2/24/82-ALC4/2013	Party Name:SAINOR LABORATORIES PVT LTD	Meet No/Date:4/82-ALC4/2014 03.07.2014	Status:Approved	
HQ File :01/82/050/01201/AM14/	RLA File :09/24/040/00147/AM14/	Lic.No/Date:0910057861 08.10.2013	Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/112/2010-Ch II dated 11.06.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
N-BUTYL MAGNESIUM CHLORIDE	1 kg	1	N-BUTYL CHLORIDE	0.200 kg
		2	TETRA HYDRO FURAN	1.00 kg
RA may take appropriate action as per the decision of Norms Committee.				

154	Case No.: 17/4/82-ALC4/2014	Party Name: NAPROD LIFE SCIENCES PVT. LTD.	Meet No/Date: 4/82-ALC4/2014 03.07.2014	Status: Case Deferred
	HQ File :01/82/050/00265/AM15/	RLA File :03/95/040/00563/AM14/	Lic.No/Date: 0310754049 17.10.2013	Defer Date: 07.08.2014
	Decision : It was decided to defer the case for 07.08.2014 for comments of Department of Pharmaceuticals.			

155	Case No.: 19/4/82-ALC4/2014	Party Name: SAVLA CHEMICALS LIMITED	Meet No/Date: 4/82-ALC4/2014 03.07.2014	Status: Case Deferred
	HQ File :01/82/050/00267/AM15/	RLA File :03/95/040/00566/AM14/	Lic.No/Date: 0310754070 17.10.2013	Defer Date: 07.08.2014
	Decision : It was decided to defer the case 07.08.2014 for comments of Department of Chemicals and Petrochemicals			

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Case No.: 174/14/82-ALC4/2013	Party Name: JAINEX SPECIALITY CHEMICAL	Meet No/Date: 4/82-ALC4/2014 03.07.2014	Status: Approved	
HQ File :01/82/050/00759/AM14/	RLA File :34/24/040/00170/AM14/	Lic.No/Date: 3410038226 18.10.2013	Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/16/2014-Ch II dated 13.06.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed

CALCIUM BUTYRATE	1 kg	1	BUTYRIC ACID	0.788 kg
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RA may take appropriate action as per the decision of Norms Committee.

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Case No.:5/17/82-ALC4/2013	Party Name:TIDE INDUSTRIES	Meet No/Date:4/82-ALC4/2014 03.07.2014	Status:Approved	
HQ File :01/82/050/00867/AM14/	RLA File :34/24/040/00177/AM14/	Lic.No/Date:3410038223 18.10.2013	Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/40/2011-Ch II dated 05.06.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Lauryl Nitrile	1 kg	1	Lauric Acid	1.22 kg
RA may take appropriate action as per the decision of Norms Committee.				

Case No.: 13/4/82-ALC4/2014	Party Name: MACLEODS PHARMACEUTICALS LTD.	Meet No/Date: 4/82-ALC4/2014 03.07.2014	Status: Deffered and Re-indexed
HQ File :01/82/050/00261/AM15/	RLA File :03/95/040/00585/AM14/	Lic.No/Date: 031075453 4 21.10.2013	Defer Date: 07.08.2014

Decision :In the light of earlier decision taken by NC in its 23/82 meeting dated 06.03.2014, it was decided to ratify norms under para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed kg/kg
LEVOFLOXACIN 500MG TABLETS	1 Kg	1.	(S) -9,10-DIFLUORO-3-METHYL-7-OXO-2,3DIHYDRO-7-H-PYRIDO(1,2,3-DE)-1,4-BENZOXAZINE-6-CARBOXYLIC ACID ETHYL ESTER	492.8 mg/ 500 mg Tablets

A may take appropriate action as per the decision of Norms Committee.

Case No.: 73/17/82-ALC4/2013	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date: 4/82-ALC4/2014 03.07.2014	Status: Deffered and Re-indexed
HQ File :01/82/050/00935/AM14/	RLA File :03/95/040/00515/AM14/	Lic.No/Date: 0310754530 21.10.2013	Defer Date: 07.08.2014
Decision : It was decided to defer the case for 07.08.2014 for comments of Petrochemical Division of Department of C&PC.			

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160	Case No.: 6/20/82-ALC4/2013	Party Name: ZIM LABORATORIES LTD.	Meet No/Date: 4/82-ALC4/2014 03.07.2014	Status: Case Deferred
	HQ File :01/82/050/00992/AM14/	RLA File :03/95/040/00591/AM14/	Lic.No/Date: 0310754588 21.10.2013	Defer Date: Defer Date:07.08.2014
	Decision : It was decided to defer the case for 07.08.2014 for comments of Department of Pharmaceuticals.			

161	Case No.: 28/4/82-ALC4/2014	Party Name: S.R.S.PHARMACEUTICALS PVT. LTD.	Meet No/Date: 4/82-ALC4/2014 03.07.2014	Status: Case Deferred
	HQ File :01/82/050/00276/AM15/	RLA File :03/95/040/00575/AM14/	Lic.No/Date: 0310754848 22.10.2013	Defer Date: Defer Date:07.08.2014
	Decision : It was decided to defer the case for 07.08.2014 for comments of Department of Pharmaceuticals.			

162	Case No.: 46/4/82-ALC4/2014	Party Name: ZIM LABORATORIES LTD.	Meet No/Date: 4/82-ALC4/2014 03.07.2014	Status: Case Deferred
	HQ File :01/82/050/00294/AM15/	RLA File :03/95/040/00595/AM14/	Lic.No/Date: 0310754827 22.10.2013	Defer Date:07.08..2014
	Decision : It was decided to defer the case for 07.08.2014 for comments of Department of Pharmaceuticals.			

163	Case No.: 17/24/82-ALC4/2013	Party Name: EYTAN LABS LIMITED	Meet No/Date: 4/82-ALC4/2014 03.07.2014	Status: Case Deferred
	HQ File :01/82/050/01216/AM14/	RLA File :09/24/040/00355/AM14/	Lic.No/Date: 0910057998 24.10.2013	Defer Date:07.08.2014
	Decision : It was decided to defer the case for 07.08.2014 for comments of Department of Pharmaceuticals.			

164	Case No.: 48/4/82-ALC4/2014	Party Name: MANGALAM DRUGS & ORGANICS LIMITED	Meet No/Date: 4/82-ALC4/2014 03.07.2014	Status: Case Deferred
	HQ File :01/82/050/00296/AM15/	RLA File :03/95/040/00571/AM14/	Lic.No/Date: 0310755274 24.10.2013	Defer Date:03.08.2014
	Decision : It was decided to defer the case for 07.08.2014 for comments of Department of Pharmaceuticals.			

165	Case No.: 29/4/82-ALC4/2014	Party Name: MANGALAM DRUGS & ORGANICS LIMITED	Meet No/Date: 4/82-ALC4/2014 03.07.2014	Status: Approved
	HQ File :01/82/050/00277/AM15/	RLA File :03/95/040/00586/AM14/	Lic.No/Date: 0310755452 25.10.2013	Defer Date:

Decision : In the light of earlier decision taken by NC in its 23/82 meeting dated 06.03.2014, it was decided to ratify norms under para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less::

Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed kg/kg
ARTEMETHER	1 Kg	1.	ARTEMISININ	1.235
		2.	SODIUM BOROHYDRIDE	0.188
		3.	TRIMETHYL ORTHO ACETATE	Not shown in process

A may take appropriate action as per the decision of Norms Committee.

166	Case No.:3/24/82-ALC4/2013	Party Name:SANZYME LTD	Meet No/Date:4/82-ALC4/2014 03.07.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/01202/AM14/	RLA File :09/24/040/00295/AM14/	Lic.No/Date:0910058014 25.10.2013	Defer Date:07.08.2014
	Decision : It was decided to defer the case for 07.08.2014 for comments of Department of Biotechnology.			

167	Case No.:35/24/82-ALC4/2013	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:4/82-ALC4/2014 03.07.2014	Status:Case Deferred
	HQ File :01/82/050/01234/AM14/	RLA File :09/24/040/00346/AM14/	Lic.No/Date:0910058043 28.10.2013	Defer Date:07.08.2014
	Decision : It was decided to defer the case for 07.08.2014 for comments of Department of Pharmaceuticals.			

168	Case No.:7/20/82-ALC4/2013	Party Name:HONEST BIO-VET PVT. LTD	Meet No/Date:4/82-ALC4/2014 03.07.2014	Status:Case Deferred
	HQ File :01/82/050/00993/AM14/	RLA File :08/24/040/00339/AM14/	Lic.No/Date:0810126094 29.10.2013	Defer Date:07.08.2014
	Decision : It was decided to defer the case for 07.08.2014 for comments of Department of Pharmaceuticals.			

169	Case No.:51/15/82-ALC4/2013	Party Name:SAURAV CHEMICALS LTD,	Meet No/Date:4/82-ALC4/2014 03.07.2014	Status:Deffered and Re-indexed				
	HQ File :01/82/050/00813/AM14/	RLA File :22/24/040/00049/AM14/	Lic.No/Date:221001434 1 29.10.2013	Defer Date:07.08.2014				
	Decision : In the light of earlier decision taken in meeting No. 3/82 dated 08.05.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
	<table><tr><td>Export product</td><td>Exp.</td><td>Sl.No.</td><td>Import items</td><td>Qty. allowed (kg.</td></tr></table>				Export product	Exp.	Sl.No.	Import items
Export product	Exp.	Sl.No.	Import items	Qty. allowed (kg.				

	Qty.			
DEXKETOPROFEN TROMETAMOL	1 kg	1.	KETOPROFEN	1.78
		2.	N-OCTYL-D-GLUCAMINE	0.36
		3.	TROMETHAMINE	0.36

RA may take appropriate action as per the decision of Norms Committee.

170	Case No.: 21/24/82-ALC4/2013	Party Name: SIFLON DRUGS	Meet No/Date: 4/82-ALC4/2014 03.07.2014	Status: Case Deferred
	HQ File :01/82/050/01220/AM14/	RLA File :09/24/040/00338/AM14/	Lic.No/Date: 0910058067 29.10.2013	Defer Date:07.08.2014
	Decision : It was decided to defer the case for 07.08.2014 for comments of Department of Pharmaceuticals.			

171	Case No.: 31/24/82-ALC4/2013	Party Name: SIFLON DRUGS	Meet No/Date: 4/82-ALC4/2014 03.07.2014	Status: Case Deferred
	HQ File :01/82/050/01230/AM14/	RLA File :09/24/040/00335/AM14/	Lic.No/Date: 0910058070 29.10.2013	Defer Date:07.08.2014
	Decision : It was decided to defer the case for 07.08.2014 for comments of Department of Pharmaceuticals.			

172	Case No.: 37/24/82-ALC4/2013	Party Name: SIFLON DRUGS	Meet No/Date: 4/82-ALC4/2014 03.07.2014	Status: Case Deferred
	HQ File :01/82/050/01236/AM14/	RLA File :09/24/040/00336/AM14/	Lic.No/Date: 0910058069 29.10.2013	Defer Date:07.08.2014
	Decision : It was decided to defer the case for 07.08.2014 for comments of Department of Pharmaceuticals.			

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Case No.:6/19/82-ALC4/2013	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:4/82- ALC4/2014 03.07.2014	Status:Deffered and Re-indexed	
HQ File :01/82/050/00951/AM14/	RLA File :03/94/040/00632/AM14/	Lic.No/Date:0310756255 30.10.2013	Defer Date:07.08.2014	
Decision :Committee considered the case as per agenda and in consultationwith technical authority present in meeting it was decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Triamcinolone	1 kg.	1.	3,20 Dioxopregna-1,4,9(11), 16 Tetraen-21-Ylacetate (3 - TR)	1.00 kg
RA concerned may take further necessary action as per above decision of NC.				

174	Case No.:78/23/82-ALC4/2013	Party Name:AMI ORGANICS PVT LTD.	Meet No/Date:4/82-ALC4/2014 03.07.2014	Status:Case Deferred
	HQ File :01/82/050/01125/AM14/	RLA File :52/24/040/00031/AM14/	Lic.No/Date:5210040368 31.10.2013	Defer Date:07.08.2014
	Decision : It was decided to defer the case for 07.08.2014 for comments of Department of Pharmaceuticals.			

175	Case No.:33/24/82-ALC4/2013	Party Name:PORUS LABORATORIES PVT LTD.	Meet No/Date:4/82-ALC4/2014 03.07.2014	Status:Case Deferred
	HQ File :01/82/050/01232/AM14/	RLA File :09/24/040/00375/AM14/	Lic.No/Date:0910058093 31.10.2013	Defer Date:07.08.2014
	Decision : It was decided to defer the case for 07.08.2014 for comments of Department of C&PC.			

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Case No.:12/4/82-ALC4/2014	Party Name: BALAJI AMINES LIMITED	Meet No/Date: 4/82-ALC4/2014 03.07.2014	Status: Approved	
HQ File :01/82/050/00260/AM15/	RLA File :31/83/040/00138/AM14/	Lic.No/Date: 3110060975 01.11.2013	Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/122/2011/Ch II dated 13.02.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
N-ETHYL-2-PYRROLIDONE	1 kg	1.	1,4 BUTANEDIOL	0.882 kg
		2.	AMMONIA ANHYDROUS	0.167 kg
		3.	ETHYL ALCOHOL (95% MINIMUM) (denatured)	0.504 kg
		4.	ETHYLAMINE CATALYST	0.001 kg
RA may take appropriate action as per the decision of Norms Committee.				

177	Case No.:12/24/82-ALC4/2013	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:4/82-ALC4/2014 03.07.2014	Status:Case Deferred
	HQ File :01/82/050/01211/AM14/	RLA File :09/24/040/00359/AM14/	Lic.No/Date:0910058146 05.11.2013	Defer Date:07.08.2014
	Decision : It was decided to defer the case for 07.08.2014 for comments of Department of Pharmaceuticals.			

178	Case No.:34/24/82-ALC4/2013	Party Name:HETERO LABS LIMITED	Meet No/Date:4/82-ALC4/2014 03.07.2014	Status:Case Deferred
	HQ File :01/82/050/01233/AM14/	RLA File :09/24/040/00378/AM14/	Lic.No/Date:0910058148 05.11.2013	Defer Date:07.08.2014

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Decision : It was decided to defer the case for 07.08.2014 for comments of Department of Pharmaceuticals.

Case No.:2/19/82-ALC4/2013	Party Name:GLENMARK GENERICS LIMITED	Meet No/Date:4/82- ALC4/2014 03.07.2014	Status: Approved		
HQ File :01/82/050/00947/AM14/	RLA File :03/94/040/00668/AM14/	Lic.No/Date:0310756884 06.11.2013	Defer Date:		
Decision : In the light of earlier decision taken by NC in its meeting No. 1/82 meeting dated 04.04.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:					
179	Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
	Rosuvastatin Calcium	1 kg	1.	Tert-butyl-2-((4R,6S)-2,2-dimethyl-6-[(methylcarbonyloxy)methyl]-1,3-dioxan-4-yl)acetate (KSM, Side Chain)	1.871 kg
			2.	4-(4-fluorophenyl)-6-isopropyl-2-(N-methyl-N-methanesulfonyl)amino)pyrimidine-5-yl-Methanol	1.871 kg
RA may take appropriate action as per the decision of Norms Committee.					

Case No.:4/22/82-ALC4/2013	Party Name:VINDHYA ORGANICS PVT LTD	Meet No/Date:4/82- ALC4/2014 03.07.2014	Status:Case Deferred
180 HQ File :01/82/050/01047/AM14/	RLA File :09/24/040/00279/AM14/	Lic.No/Date:0910058161 06.11.2013	Defer Date:07.08.2014
Decision : It was decided to defer the case 07.08.2014 for comments of Department of Chemicals and Petrochemicals			

Case No.:22/24/82- ALC4/2013	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:4/82- ALC4/2014 03.07.2014	Status:Case Deferred
181 HQ File :01/82/050/01221/AM14/	RLA File :09/24/040/00376/AM14/	Lic.No/Date:0910058165 07.11.2013	Defer Date:07.08.2014
Decision : It was decided to defer the case for 07.08.2014 for comments of Department of Pharmaceuticals.			

Case No.:18/24/82- ALC4/2013	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:4/82- ALC4/2014 03.07.2014	Status:Case Deferred
182 HQ File :01/82/050/01217/AM14/	RLA File :09/24/040/00388/AM14/	Lic.No/Date:0910058173 08.11.2013	Defer Date:07.08.2014
Decision : It was decided to defer the case for 07.08.2014 for comments of Department of Pharmaceuticals.			

Case No.:19/24/82- ALC4/2013	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:4/82- ALC4/2014	Status:Case Deferred
183			

		03.07.2014	
HQ File :01/82/050/01218/AM14/	RLA File :09/24/040/00382/AM14/	Lic.No/Date:0910058170 08.11.2013	Defer Date:07.08.2014
Decision : It was decided to defer the case for 07.08.2014 for comments of Department of Pharmaceuticals.			

Case No.:40/3/82- ALC4/2014	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:4/82- ALC4/2014 03.07.2014	Status:Case Approved
HQ File :01/82/050/00044/AM15/	RLA File :07/24/040/00222/AM14/	Lic.No/Date:0710099539 11.11.2013	Defer Date:

Decision :In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/600/2012-PI(Norms) dated 6.2.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Norflex 100 mg tablets (Orphenadrine 100 mg+ Lactose 167 mg_Aerosol 200-8 mg Ethyl Cellulose 20 mg)	1 tablet	1.	Orphenadrine Citrate	102.0 mg
		2.	Lactose	167.0 mg
		3.	Aerosol	8.0 mg
		4.	Ehtyl Cellulose	20.0 mg

RA may take appropriate action as per the decision of Norms Committee.

185	Case No.:27/24/82- ALC4/2013	Party Name:DIVIS PHARMACEUTICALS PRIVATE LIMITED	Meet No/Date:4/82- ALC4/2014 03.07.2014	Status:Case Deferred
	HQ File :01/82/050/01226/AM14/	RLA File :09/24/040/00379/AM14/	Lic.No/Date:0910058176 11.11.2013	Defer Date:07.08.2014
	Decision : It was decided to defer the case for 07.08.2014 for comments of Department of Pharmaceuticals.			

186	Case No.:39/3/82-ALC4/2014	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:4/82- ALC4/2014 03.07.2014	Status:Case Approved
	HQ File :01/82/050/00043/AM15/	RLA File :07/24/040/00223/AM14/	Lic.No/Date:0710099547 12.11.2013	Defer Date:
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/511/2011-PI(Norms) dated 21.11.2013., it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less: Export ProductAdvv 1. Neulin 125mg tablets - Theophylline 125 Mg +Guar gum 4.375 Mg 2. Neulin 200mg tablets - Theophylline 200 Mg + Guar gum 7.00 Mg 3. Neulin 250mg tablets - Theophylline 250 Mg + Guar gum 8.750 Mg 4. Neulin 300mg tablets - Theophylline 300 Mg + Guar gum 10.5 Mg			

S.NO.	Import Items	For export of 1 No. Neulin Tablets (Quantity in mg)			
		125 mg	200 mg	250 mg	300 mg
1	Theophylline BP / EP / USP / PH.EUR Anhydrous powder	127.5 mg	204.0 mg	255.0 mg	306.0 mg
2	Guar Gum IH (BP / EP / USP / PH.EUR)	4.375	7.00	8.75	10.5

RA may take appropriate action as per the decision of Norms Committee.

187	Case No.:42/24/82-ALC4/2013	Party Name: AHLCON PARENTERALS INDIA LTD.	Meet No/Date: 4/82-ALC4/2014 03.07.2014	Status: Case Deferred
	HQ File :01/82/050/01241/AM14/	RLA File :05/23/040/00330/AM14/	Lic.No/Date: 0510371021 13.11.2013	Defer Date: 07.08.2014
Decision : It was decided to defer the case for 07.08.2014 for comments of Department of Pharmaceuticals.				

188	Case No.:29/24/82-ALC4/2013	Party Name: ATGC BIOTECH PVT LTD	Meet No/Date: 4/82-ALC4/2014 03.07.2014	Status: Case Deferred
	HQ File :01/82/050/01228/AM14/	RLA File :09/24/040/00275/AM14/	Lic.No/Date: 0910058222 13.11.2013	Defer Date: 07.08.2014
Decision : It was decided to defer the case for 07.08.2014 for comments of Department of Pharmaceuticals.				

Case No.:11/4/82-ALC4/2014	Party Name: BALAJI AMINES LIMITED	Meet No/Date: 4/82-ALC4/2014 03.07.2014	Status: Case Approved
HQ File :01/82/050/00259/AM15/	RLA File :31/83/040/00136/AM14/	Lic.No/Date: 3110061053 13.11.2013	Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/122/2011/Ch II dated 13.02.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
GAMMA BUTYROLACTONE	1 kg	1.	1,4 BUTANEDIOL	1.16 kg
		2.	GBL CATALYST	0.001 kg

RA may take appropriate action as per the decision of Norms Committee.

190	Case No.:30/24/82-ALC4/2013	Party Name: DIVIS LABORATORIES LTD.,	Meet No/Date: 4/82-ALC4/2014 03.07.2014	Status: Case Deferred
	HQ File :01/82/050/01229/AM14/	RLA File :09/24/040/00391/AM14/	Lic.No/Date: 0910058223 13.11.2013	Defer Date: 07.08.2014
Decision : It was decided to defer the case for 07.08.2014 for comments of Department of Pharmaceuticals.				

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191	Case No.:16/24/82-ALC4/2013	Party Name:GLAND PHARMA LIMITED	Meet No/Date:4/82-ALC4/2014 03.07.2014	Status:Case Deferred
	HQ File :01/82/050/01215/AM14/	RLA File :09/24/040/00385/AM14/	Lic.No/Date:0910058218 13.11.2013	Defer Date:07.08.2014
	Decision : It was decided to defer the case for 07.08.2014 for comments of Department of Pharmaceuticals.			

192	Case No.:26/24/82-ALC4/2013	Party Name:GLAND PHARMA LIMITED	Meet No/Date:4/82-ALC4/2014 03.07.2014	Status:Case Deferred
	HQ File :01/82/050/01225/AM14/	RLA File :09/24/040/00392/AM14/	Lic.No/Date:0910058221 13.11.2013	Defer Date:07.08.2014
	Decision : It was decided to defer the case for 07.08.2014 for comments of Department of Pharmaceuticals.			

193	Case No.:3/19/82-ALC4/2013	Party Name:SIRMAXO CHEMICALS PVT LTD	Meet No/Date:4/82-ALC4/2014 03.07.2014	Status:Case Deferred
	HQ File :01/82/050/00948/AM14/	RLA File :03/95/040/00625/AM14/	Lic.No/Date:0310757730 13.11.2013	Defer Date:07.08.2014
	Decision : It was decided to defer the case for 07.08.2014 for comments of Department of Pharmaceuticals.			

194	Case No.:25/4/82-ALC4/2014	Party Name:S V CHEM INTERMEDIATES P LTD	Meet No/Date:4/82-ALC4/2014 03.07.2014	Status:Case Deferred
	HQ File :01/82/050/00273/AM15/	RLA File :04/24/040/00176/AM14/	Lic.No/Date:0410151914 14.11.2013	Defer Date:07.08.2014
	Decision : It was decided to defer the case for 07.08.2014 for comments of Department of C&PC.			

195	Case No.:10/20/85-ALC3/2013	Party Name:METRO EXPORTERS PRIVATE LIMITED	Meet No/Date:4/82-ALC4/2014 03.07.2014	Status:Approved
	HQ File :01/85/050/00129/AM14/	RLA File :03/95/040/00596/AM14/	Lic.No/Date:0310758099 18.11.2013	Defer Date:
	Decision : Committee considered the case as per agenda and in light of written comments received from Department of Pharmaceuticals vide their OM No. 35021/01/2014-PI(Norms) dated 04.03.2014and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			
	Export product	Export Qty.	Sl.No.	Import items
	HALQUINOL 60%	1 Kg.	1.	8 HYDROXYQUINOLINE
				Qty. allowed kg/kg 0.462
RA may take appropriate action as per the decision of Norms Committee.				

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196	Case No.:28/24/82-ALC4/2013	Party Name:PORUS LABORATORIES PVT LTD.	Meet No/Date:4/82-ALC4/2014 03.07.2014	Status:Case Deferred
	HQ File :01/82/050/01227/AM14/	RLA File :09/24/040/00396/AM14/	Lic.No/Date:0910058239 18.11.2013	Defer Date:07.08.2014
Decision : It was decided to defer the case for 07.08.2014 for comments of Department of C&PC.				

197	Case No.:111/23/82-ALC4/2013	Party Name:TATVA CHINTAN PHARMA CHEM PVT LTD	Meet No/Date:4/82-ALC4/2014 03.07.2014	Status:Case Approved										
	HQ File :01/82/050/01158/AM14/	RLA File :34/24/040/00202/AM14/	Lic.No/Date:3410038488 20.11.2013	Defer Date:08.05.2014										
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/37/2012-Ch II dated 11.06.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:														
<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Methyl Tributyl Ammonium Chloride CAS No. 56375-79-2 Assay 75% (+/- 2%)</td><td>1 kg</td><td>1</td><td>Tributyl amine</td><td>0.619 kg</td></tr> </tbody> </table>					Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Methyl Tributyl Ammonium Chloride CAS No. 56375-79-2 Assay 75% (+/- 2%)	1 kg	1	Tributyl amine	0.619 kg
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed										
Methyl Tributyl Ammonium Chloride CAS No. 56375-79-2 Assay 75% (+/- 2%)	1 kg	1	Tributyl amine	0.619 kg										
RA may take appropriate action as per the decision of Norms Committee.														

Case No.:119/23/82-ALC4/2013

Party Name:RATNAMANI BIO CHEMICALS & PHARMACEUTICALS PVT. LTD

Meet No/Date:4/82-ALC4/2014
03.07.2014

Status:Case Approved

HQ File :01/82/050/01166/AM14/

RLA File :34/24/040/00207/AM14/

Lic.No/Date:3410038507
21.11.2013

Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/23/2014-Ch II dated 24.06.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
2,3-Dichloro Benzoic Acid	1 kg	1.	2,3-Dichloro Toluene	0.952 kg
2,3-Dichloro Benzoyl Chloride	1 kg	1.	2,3-Dichloro Toluene	0.890 kg
2,3-Dichloro Benzoyl Cyanide	1 kg	1.	2,3-Dichloro Toluene	1.079 kg
		2.	Cuprous Cyanide	0.604 kg

RA may take appropriate action as per the decision of Norms Committee.

199	Case No.: 13/24/82-ALC4/2013	Party Name: SATYA DEEPTHA PHARMACEUTICALS LTD	Meet No/Date: 4/82-ALC4/2014 03.07.2014	Status: Case Deferred
	HQ File :01/82/050/01212/AM14/	RLA File :09/24/040/00408/AM14/	Lic.No/Date: 0910058278 21.11.2013	Defer Date:07.08.2014
	Decision : It was decided to defer the case for 07.08.2014 for comments of Department of Pharmaceuticals.			

200	Case No.: 74/23/82-ALC4/2013	Party Name: SWISS EXPORTS PVT. LTD.	Meet No/Date: 4/82-ALC4/2014 03.07.2014	Status: Case Deferred
	HQ File :01/82/050/01121/AM14/	RLA File :08/24/040/00351/AM14/	Lic.No/Date: 0810126591 21.11.2013	Defer Date:07.08.2014
	Decision : It was decided to defer the case for 07.08.2014 for comments of Department of Pharmaceuticals.			

201	Case No.: 149/23/82-ALC4/2013	Party Name: YASHO INDUSTRIES PVT.LTD.	Meet No/Date: 4/82-ALC4/2014 03.07.2014	Status: Case Deferred
	HQ File :01/82/050/01196/AM14/	RLA File :03/95/040/00658/AM14/	Lic.No/Date: 0310758646 21.11.2013	Defer Date:07.08.2014
	Decision : It was decided to defer the case for 07.08.2014 for comments of Department of Pharmaceuticals.			

202	Case No.: 37/4/82-ALC4/2014	Party Name: EMCURE PHARMACEUTICALS LTD.	Meet No/Date: 4/82-ALC4/2014 03.07.2014	Status: Case Deferred
	HQ File :01/82/050/00285/AM15/	RLA File :31/83/040/00141/AM14/	Lic.No/Date: 3110061152 25.11.2013	Defer Date:07.08.2014
	Decision : It was decided to defer the case for 07.08.2014 for comments of Department of Pharmaceuticals.			

203	Case No.: 20/24/82-ALC4/2013	Party Name: GLAND PHARMA LIMITED	Meet No/Date: 4/82-ALC4/2014 03.07.2014	Status: Case Deferred
	HQ File :01/82/050/01219/AM14/	RLA File :09/24/040/00405/AM14/	Lic.No/Date: 0910058310 25.11.2013	Defer Date:07.08.2014
	Decision : It was decided to defer the case for 07.08.2014 for comments of Department of Pharmaceuticals.			

204	Case No.: 139/23/82-ALC4/2013	Party Name: YASHO INDUSTRIES PVT.LTD.	Meet No/Date: 4/82-ALC4/2014 03.07.2014	Status: Case Deferred
	HQ File :01/82/050/01186/AM14/	RLA File :03/95/040/00673/AM14/	Lic.No/Date: 0310758995 25.11.2013	Defer Date:07.08.2014
	Decision : It was decided to defer the case 07.08.2014 for comments of Department of Chemicals and Petrochemicals.			

11/08/2014

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Case No.:10/24/82-ALC4/2013	Party Name:DR REDDYS LABORATORIES LIMITED	Meet No/Date:4/82- ALC4/2014 03.07.2014	Status:Case Approved	
HQ File :01/82/050/01209/AM14/	RLA File :09/24/040/00380/AM14/	Lic.No/Date:0910058343 26.11.2013	Defer Date:	
Decision :Committee considered the case as per agenda and in light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/731/2013-PI(Norms) dated 04.03.2014 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed kg/kg
NAPROXEN	1 Kg.	1.	D,L-2-(6-Methoxy-2-Naphthyl) Propionic Acid (DL-Acid)	1.17
		2.	N-Octyl-D-Glucamine	0.100
RA may take appropriate action as per the decision of Norms Committee.				

206	Case No.:14/24/82-ALC4/2013	Party Name:DR REDDYS LABORATORIES LIMITED	Meet No/Date:4/82-ALC4/2014 03.07.2014	Status:Case Deferred
	HQ File :01/82/050/01213/AM14/	RLA File :09/24/040/00381/AM14/	Lic.No/Date:0910058344 26.11.2013	Defer Date:07.08.2014
	Decision : It was decided to defer the case for 07.08.2014 for comments of Department of Pharmaceuticals.			

207	Case No.:11/24/82-ALC4/2013	Party Name:GLAND PHARMA LIMITED	Meet No/Date:4/82-ALC4/2014 03.07.2014	Status:Case Deferred
	HQ File :01/82/050/01210/AM14/	RLA File :09/24/040/00420/AM14/	Lic.No/Date:0910058351 26.11.2013	Defer Date:07.08.2014
	Decision : It was decided to defer the case for 07.08.2014 for comments of Department of Pharmaceuticals.			

208	Case No.:24/24/82-ALC4/2013	Party Name:GLAND PHARMA LIMITED	Meet No/Date:4/82-ALC4/2014 03.07.2014	Status:Case Deferred
	HQ File :01/82/050/01223/AM14/	RLA File :09/24/040/00419/AM14/	Lic.No/Date:0910058352 26.11.2013	Defer Date:07.08.2014
	Decision : It was decided to defer the case for 07.08.2014 for comments of Department of Pharmaceuticals.			

209	Case No.:32/24/82-ALC4/2013	Party Name:GLAND PHARMA LIMITED		Meet No/Date:4/82-ALC4/2014 03.07.2014	Status:Case Deferred
	HQ File	RLA File		Lic.No/Date:0910058353	Defer

:01/82/050/01231/AM14/	:09/24/040/00417/AM14/	26.11.2013	Date:07.08.2014
Decision : It was decided to request the firm to furnish Batch Log Sheet for last 5 consecutive batches . The case was deferred for 07.08.2014.			

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Case No.: 5/24/82-ALC4/2013	Party Name: SUVEN LIFE SCIENCES LIMITED	Meet No/Date: 4/82-ALC4/2014 03.07.2014	Status: Case Approved
HQ File :01/82/050/01204/AM14/	RLA File :09/24/040/00343/AM14/	Lic.No/Date: 0910058355 26.11.2013	Defer Date:

Decision :In the light of earlier decision taken in meeting No. 21/82 dated 06.02.2014. it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed kg/kg
METHYL (E)-2-(2-CHLOROMETHYLPHENYL)-3-METHOXYACRYLATE	1 kg	1.	3-ISOCHROMANONE	0.957
		2.	O-XYLENE	1.04
		3.	SODIUM METHOXIDE POWDER	0.416
		4.	METHANOL	2.31

RA may take appropriate action as per the decision of Norms Committee.

Case No.: 54/4/82-ALC4/2014	Party Name: NECTAR LIFESCIENCES LIMITED,	Meet No/Date: 4/82-ALC4/2014 03.07.2014	Status: Case Deferred
HQ File :01/82/050/00302/AM15/	RLA File :22/24/040/00062/AM14/	Lic.No/Date: 2210014403 27.11.2013	Defer Date: 07.08.2014
Decision : It was decided to defer the case for 07.08.2014 for comments of Department of Pharmaceuticals.			

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Case No.: 141/23/82-ALC4/2013	Party Name: NOCIL LIMITED	Meet No/Date: 4/82-ALC4/2014 03.07.2014	Status: Case Approved	
HQ File :01/82/050/01188/AM14/	RLA File :03/95/040/00684/AM14/	Lic.No/Date: 0310759810 29.11.2013	Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/32/20112/Ch II dated 11.04.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
N-(Cyclohexylthio-) phthalimide Brand Name :- PILGARD PVI	1 kg	1.	Phthalic Anyhdride (PAN)	0.614 kg
		2.	DICYCLOHEXYL DISULPHIDE (DCDS)	0.488 kg
		3.	CAUSTIC POTASH FLAKES (Potassium Hydroxide) (KOH)	0.233 kg

RA may take appropriate action as per the decision of Norms Committee.

213	Case No.: 104/23/82-ALC4/2013	Party Name: PCL OIL & SOLVENTS LTD.,	Meet No/Date: 4/82-ALC4/2014 03.07.2014	Status: Case Deferred
	HQ File :01/82/050/01151/AM14/	RLA File :05/24/040/00201/AM14/	Lic.No/Date: 0510372321 29.11.2013	Defer Date: 07.08.2014
	Decision : It was decided to defer the case 07.08.2014 for comments of Department of Chemicals and Petrochemicals.			

214	Case No.: 8/24/82-ALC4/2013	Party Name: SUVEN LIFE SCIENCES LIMITED	Meet No/Date: 4/82-ALC4/2014 03.07.2014	Status: Deferred and Re-indexed
	HQ File :01/82/050/01207/AM14/	RLA File :09/24/040/00356/AM14/	Lic.No/Date: 0910058405 29.11.2013	Defer Date: 07.08.2014
	Decision : It was decided to defer the case for 07.08.2014 for comments of Department of Pharmaceuticals.			

215	Case No.: 150/23/82-ALC4/2013	Party Name: AGIO PHARMACEUTICALS LTD	Meet No/Date: 4/82-ALC4/2014 03.07.2014	Status: Case Deferred
	HQ File :01/82/050/01197/AM14/	RLA File :03/94/040/00706/AM14/	Lic.No/Date: 0310760378 03.12.2013	Defer Date: 07.08.2014
	Decision : It was decided to defer the case for 07.08.2014 for comments of Department of Pharmaceuticals.			

216	Case No.: 146/23/82-ALC4/2013	Party Name: CHIRAG ENTERPRISE	Meet No/Date: 4/82-ALC4/2014 03.07.2014	Status: Case Deferred
	HQ File :01/82/050/01193/AM14/	RLA File :24/24/040/00022/AM14/	Lic.No/Date: 2410040396 06.12.2013	Defer Date: 07.08.2014
	Decision : It was decided to defer the case for 07.08.2014 for comments of Petrochemicals Division of Department of Chemicals and Petrochemicals			

217	Case No.: 47/4/82-ALC4/2014	Party Name: VISION DRUGS PVT LTD	Meet No/Date: 4/82-ALC4/2014 03.07.2014	Status: Case Deferred
	HQ File :01/82/050/00295/AM15/	RLA File :09/24/040/00433/AM14/	Lic.No/Date: 0910058477 06.12.2013	Defer Date: 07.08.2014
	Decision : It was decided to defer the case for 07.08.2014 for comments of Department of Pharmaceuticals			

218	Case No.: 10/23/82-ALC4/2013	Party Name: YASHO INDUSTRIES PVT.LTD.	Meet No/Date: 4/82-ALC4/2014 03.07.2014	Status: Case Deferred
	HQ File :01/82/050/01057/AM14/	RLA File :03/95/040/00720/AM14/	Lic.No/Date: 0310761106 09.12.2013	Defer Date: 07.08.2014

Decision : It was decided to defer the case 07.08.2014 for comments of Department of Chemicals and Petrochemicals.

Case No.:9/23/82-ALC4/2013	Party Name:NAWAL PRAKASH AVIKEM PVT.LTD.,	Meet No/Date:4/82-ALC4/2014 03.07.2014	Status:Case Deferred
HQ File :01/82/050/01056/AM14/	RLA File :03/95/040/00434/AM14/	Lic.No/Date:0310761637 12.12.2013	Defer Date:07.08.2014

Decision : Department of Chemicals and Petrochemicals vide their letter no. 46011/59/2009-PC II dated 12.05.2014 has requested the firm to furnish following information:

1. Separate weight of DI Ethylene Glycol, Fibres Glass String / Rope and Aluminium can in one number of final one number of export product i.e. AL cans with components may be furnished along with the copy of the export order.
2. Details and quantity of other indigenous inputs to be used in the manufacture of the export product may be indicated.
3. Detailed manufacturing process along with justification for wastages at each stage and also on each of the raw material may be furnished.
4. Complete material balance indicating input and output material at each stage of manufacturing process.
5. Standard /Authentic technical literature in support of the raw material requirement formulation for the manufacture of export product.
6. You have applied for the import of aluminium foil/sheets as 1.30 kg/kg content in the Aluminium can which seems t be on gross weight basis and not on net content basis. The details of production of Aluminium cans and corresponding consumption of Aluminium foil/sheets may be furnished for the year 2012-13 and 2013-14.
7. The commercial sale value of the aluminium sheets scrap generated in the process may be furnished along with the documentary evidence. In addition, earlier NC decision for the import of Aluminium foil/sheets against the export of Aluminium can for your similar export product may also be furnished.
8. Details of production of export product under reference and corresponding consumption of raw material in the year 2011-12 and 2012-13 (April to December) duly certified by CA may be furnished. If the production has not commenced in the past, the details from commencement of production may be furnished duly certified by CA.
9. Any other relevant information.

The case was deferred for 07.08.2014.

Case No.:7/18/82-ALC4/2013	Party Name:SWISS EXPORTS PVT. LTD.	Meet No/Date:4/82-ALC4/2014 03.07.2014	Status:Case Deferred
HQ File :01/82/050/00942/AM14/	RLA File :08/24/040/00400/AM14/	Lic.No/Date:0810127123 16.12.2013	Defer Date:07.08.2014

Decision : It was decided to defer the case for 07.08.2014 for comments of Department of Pharmaceuticals.

Case No.:8/18/82-ALC4/2013	Party Name:TITAN LABORATORIES PVT. LTD.	Meet No/Date:4/82-ALC4/2014 03.07.2014	Status:Rejected
HQ File :01/82/050/00943/AM14/	RLA File :03/95/040/00637/AM14/	Lic.No/Date:0310761921 16.12.2013	Defer Date:07.08.2014

Decision : It was decided to reject the case as the firm has not furnished information

despite repeated reminders.

222	Case No.: 87/23/82-ALC4/2013	Party Name: INDO PHYTO CHEMICALS PVT LTD	Meet No/Date: 4/82-ALC4/2014 03.07.2014	Status: Case Deferred
	HQ File :01/82/050/01134/AM14/	RLA File :05/23/040/00385/AM14/	Lic.No/Date: 0510373925 18.12.2013	Defer Date:07.08.2014
	Decision : It was decided to defer the case for 07.08.2014 for comments of Department of Pharmaceuticals.			

223	Case No.: 125/23/82-ALC4/2013	Party Name: EMCURE PHARMACEUTICALS LTD.	Meet No/Date: 4/82-ALC4/2014 03.07.2014	Status: Case Deferred
	HQ File :01/82/050/01172/AM14/	RLA File :31/83/040/00170/AM14/	Lic.No/Date: 3110061658 19.12.2013	Defer Date:07.08.2014
	Decision : It was decided to defer the case for 07.08.2014 for comments of Department of Pharmaceuticals.			

224

Case No.:39/4/82-ALC4/2014	Party Name:ALKYL AMINES CHEMICALS LTD	Meet No/Date:4/82- ALC4/2014 03.07.2014	Status:Case Approved	
HQ File :01/82/050/00287/AM15/	RLA File :03/94/040/00611/AM14/	Lic.No/Date:0310763372 26.12.2013	Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/85/2012-Ch II dated 12.11.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
ACETONITRILE	1 kg	1	ACETIC ACID	1.46 kg
RA may take appropriate action as per the decision of Norms Committee.				

225	Case No.: 38/4/82-ALC4/2014	Party Name: ALTA LABORATORIES LTD.	Meet No/Date: 4/82-ALC4/2014 03.07.2014	Status: Case Deferred
	HQ File :01/82/050/00286/AM15/	RLA File :03/94/040/00796/AM14/	Lic.No/Date: 0310763559 27.12.2013	Defer Date:07.08.2014
	Decision : It was decided to defer the case for 07.08.2014 for comments of Department of Pharmaceuticals.			

226	Case No.: 2/2/82-ALC4/2014	Party Name: SAFECON LIFESCIENCES	Meet No/Date: 4/82-ALC4/2014 03.07.2014	Status: Case Deferred
	HQ File :01/82/050/00004/AM15/	RLA File :61/24/040/00033/AM14/	Lic.No/Date: 6110001120 31.12.2013	Defer Date:07.08.2014

Decision :It was decided to defer the case for 07.08.2014 for comments of Department of Pharmaceuticals.

227	Case No.:2/22/82-ALC4/2013	Party Name:METROCHEM API PVT. LTD.	Meet No/Date:4/82-ALC4/2014 03.07.2014	Status:Case Deferred
	HQ File :01/82/050/01045/AM14/	RLA File :09/24/040/00503/AM14/	Lic.No/Date:0910058842 07.01.2014	Defer Date:07.08.2014
Decision : It was decided to defer the case for 07.08.2014 for comments of Department of Pharmaceuticals.				

228	Case No.:25/23/82-ALC4/2013	Party Name:GLENMARK GENERICS LIMITED	Meet No/Date:4/82-ALC4/2014 03.07.2014	Status:Approved
	HQ File :01/82/050/01072/AM14/	RLA File :03/94/040/00885/AM14/	Lic.No/Date:0310766291 15.01.2014	Defer Date:
Decision : It was decided to withdraw the case as it is already approved in 3/82 meeting dated 03.07.2014.				

229	Case No.:40/4/82-ALC4/2014	Party Name:NEW ALLIANCE DYE-CHEM PVT. LTD.,	Meet No/Date:4/82-ALC4/2014 03.07.2014	Status:Case Deferred
	HQ File :01/82/050/00288/AM15/	RLA File :03/95/040/00805/AM14/	Lic.No/Date:0310766431 16.01.2014	Defer Date:07.08.2014
Decision : It was decided to defer the case for 07.08.2014 for comments of Department of Pharmaceuticals.				

230	Case No.:171/3/82-ALC4/2014	Party Name:GLENMARK GENERICS LIMITED	Meet No/Date:4/82-ALC4/2014 03.07.2014	Status:Approved
	HQ File :01/82/050/00175/AM15/	RLA File :03/94/040/00789/AM14/	Lic.No/Date:0310766693 17.01.2014	Defer Date:
Decision : It was decided to withdraw the case as it is already approved in 3/82 meeting dated 03.07.2014.				

231	Case No.:72/3/82-ALC4/2014	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:4/82-ALC4/2014 03.07.2014	Status:Approved										
	HQ File :01/82/050/00076/AM15/	RLA File :07/24/040/00363/AM14/	Lic.No/Date:0710101398 20.01.2014	Defer Date:08.05.2014										
Decision : In the light of earlier decision taken by NC in its 31/82 meeting dated 21.02.2013 , it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:														
<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Acurate Tabs-Paracetamol 450 mg+Doxylamine</td><td>1 no. of</td><td>1.</td><td>Doxylamine Succinate USP/Ph. Eur Grade</td><td>5.10 mg</td></tr> </tbody> </table>					Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Acurate Tabs-Paracetamol 450 mg+Doxylamine	1 no. of	1.	Doxylamine Succinate USP/Ph. Eur Grade	5.10 mg
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed										
Acurate Tabs-Paracetamol 450 mg+Doxylamine	1 no. of	1.	Doxylamine Succinate USP/Ph. Eur Grade	5.10 mg										

Succinate 5 mg+Caffeine 30 mg+Codeine Phosphate 10 mg+Colour quinolone Yellow 2 mg Tablets	tablet	2.	CaffeineAnhydrous BP 2010/USP/EP/PH. EUR/BP	30.6 mg
		3.	Codiene Phosphate BP/USP/EP/PH. EUR	10.2 mg
		4.	Color Quinoline Yellow CI 47005	2.0 mg
RA may take appropriate action as per the decision of Norms Committee.				

Case No.:7/4/82-ALC4/2014	Party Name:NEOGEN CHEMICALS LIMITED	Meet No/Date:4/82-ALC4/2014 03.07.2014	Status:Case Deferred
232 HQ File :01/82/050/00255/AM15/	RLA File :03/95/040/00756/AM14/	Lic.No/Date:0310767056 21.01.2014	Defer Date:07.08.2014
Decision : It was decided to defer the case 07.08.2014 for comments of Department of Chemicals and Petrochemicals			

Case No.:51/4/82-ALC4/2014	Party Name:SHILPA MEDICARE LTD.,	Meet No/Date:4/82-ALC4/2014 03.07.2014	Status:Case Deferred
233 HQ File :01/82/050/00299/AM15/	RLA File :07/24/040/00375/AM14/	Lic.No/Date:0710101518 22.01.2014	Defer Date:07.08.2014
Decision : It was decided to defer the case for 07.08.2014 for comments of Department of Pharmaceuticals.			

Case No.:6/4/82-ALC4/2014	Party Name:NEOGEN CHEMICALS LIMITED	Meet No/Date:4/82-ALC4/2014 03.07.2014	Status:Case Deferred
234 HQ File :01/82/050/00254/AM15/	RLA File :03/95/040/00757/AM14/	Lic.No/Date:0310767490 23.01.2014	Defer Date:07.08.2014
Decision : It was decided to defer the case 07.08.2014 for comments of Department of Chemicals and Petrochemicals.			

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Case No.:24/4/82-ALC4/2014	Party Name: BALAJI AMINES LIMITED	Meet No/Date: 4/82-ALC4/2014 03.07.2014	Status: Case Approved	
HQ File :01/82/050/00272/AM15/	RLA File :31/83/040/00201/AM14/	Lic.No/Date: 3110062311 27.01.2014	Defer Date:	
Decision :In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/122/2011/Ch II dated 13.02.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
GAMMA BUTYROLACTONE	1 kg	1.	1,4 BUTANEDIOL	1.16 kg
		2.	GBL CATALYST	0.001 kg
RA may take appropriate action as per the decision of Norms Committee.				

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Case No.: 50/4/82-ALC4/2014	Party Name: BALAJI AMINES LIMITED	Meet No/Date: 4/82-ALC4/2014 03.07.2014	Status: Case Approved																
HQ File :01/82/050/00298/AM15/	RLA File :31/83/040/00187/AM14/	Lic.No/Date: 3110062303 27.01.2014	Defer Date:																
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/122/2011/Ch II dated 24.12.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:																			
<table border="1"> <thead> <tr> <th>Export Product</th> <th>Export Quantity</th> <th>S.No</th> <th>Import Product</th> <th>Quantity Allowed</th> </tr> </thead> <tbody> <tr> <td rowspan="3">DIETHYL AMINO ETHANOL</td> <td rowspan="3">1 kg</td> <td>1.</td> <td>ETHANOL</td> <td>0.834 kg</td> </tr> <tr> <td>2.</td> <td>AMMONIA ANHYDROUS</td> <td>0.154 kg</td> </tr> <tr> <td>3.</td> <td>ETHYLENE OXIDE</td> <td>0.395 kg</td> </tr> </tbody> </table>				Export Product	Export Quantity	S.No	Import Product	Quantity Allowed	DIETHYL AMINO ETHANOL	1 kg	1.	ETHANOL	0.834 kg	2.	AMMONIA ANHYDROUS	0.154 kg	3.	ETHYLENE OXIDE	0.395 kg
Export Product	Export Quantity	S.No	Import Product	Quantity Allowed															
DIETHYL AMINO ETHANOL	1 kg	1.	ETHANOL	0.834 kg															
		2.	AMMONIA ANHYDROUS	0.154 kg															
		3.	ETHYLENE OXIDE	0.395 kg															
RA may take appropriate action as per the decision of Norms Committee.																			

Case No.: 49/4/82-ALC4/2014	Party Name: EMCURE PHARMACEUTICALS LTD.	Meet No/Date: 4/82-ALC4/2014 03.07.2014	Status: Case Approved										
HQ File :01/82/050/00297/AM15/	RLA File :31/83/040/00197/AM14/	Lic.No/Date: 3110062302 27.01.2014	Defer Date:										
Decision : In the light of earlier decision taken by NC in its 31/82 meeting date 21.02.2013 , it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:-													
<table border="1"> <thead> <tr> <th>Export product</th> <th>Exp. Qty.</th> <th>Sl.No.</th> <th>Import items</th> <th>Qty. allowed</th> </tr> </thead> <tbody> <tr> <td>Ciprofloxacin HCL Tablets USP 500 MG (Each film coated tablet contains Ciprofloxacin Hydrochloride USP equivalent to Ciprofloxacin 500 mg)</td> <td>One 500 mg tablet</td> <td>1.</td> <td>Ciprofloxacin HCL (Relevant Bulk Drug)</td> <td>555.0 mg/500 mg Tablets</td> </tr> </tbody> </table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Ciprofloxacin HCL Tablets USP 500 MG (Each film coated tablet contains Ciprofloxacin Hydrochloride USP equivalent to Ciprofloxacin 500 mg)	One 500 mg tablet	1.	Ciprofloxacin HCL (Relevant Bulk Drug)	555.0 mg/500 mg Tablets
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed									
Ciprofloxacin HCL Tablets USP 500 MG (Each film coated tablet contains Ciprofloxacin Hydrochloride USP equivalent to Ciprofloxacin 500 mg)	One 500 mg tablet	1.	Ciprofloxacin HCL (Relevant Bulk Drug)	555.0 mg/500 mg Tablets									
RA concerned may take further necessary action as per above decision of NC.													

Case No.: 173/3/82-ALC4/2014	Party Name: GLENMARK GENERIC S LIMITED	Meet No/Date: 4/82-ALC4/2014 03.07.2014	Status: Approved
HQ File :01/82/050/00177/AM15/	RLA File :03/94/040/00893/AM14/	Lic.No/Date: 0310767985 27.01.2014	Defer Date:
Decision : It was decided to withdraw the case as it is already approved in 3/82 meeting dated 03.07.2014.			

Case No.: 23/4/82-ALC4/2014	Party Name: BALAJI AMINES LIMITED	Meet No/Date: 4/82-ALC4/2014 03.07.2014	Status: Case Approved
HQ File :01/82/050/00271/AM15/	RLA File :31/83/040/00193/AM14/	Lic.No/Date: 3110062386 30.01.2014	Defer Date:
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals			

vide their U.O No. 14010/122/2011/Ch II dated 13.02.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
N-ETHYL-2-PYRROLIDONE	1 kg	1.	1,4 BUTANEDIOL	0.882 kg
		2.	AMMONIA ANHYDROUS	0.167 kg
		3.	ETHYL ALCOHOL (95% MINIMUM) (denatured)	0.504 kg
		4.	ETHYLAMINE CATALYST	0.001 kg

RA may take appropriate action as per the decision of Norms Committee.

240	Case No.:44/4/82-ALC4/2014	Party Name:CATAPHARMA CHEMICALS PVT. LTD.,	Meet No/Date:4/82-ALC4/2014 03.07.2014	Status:Case Deferred
	HQ File :01/82/050/00292/AM15/	RLA File :31/83/040/00199/AM14/	Lic.No/Date:3110062387 30.01.2014	Defer Date:07.08.2014
Decision : It was decided to call from the firm COA of import item from the foreign supplier for the relevant consignment . The case was deferred for 07.08.2014				

241	Case No.:35/4/82-ALC4/2014	Party Name:CHIRAG ENTERPRISE	Meet No/Date:4/82-ALC4/2014 03.07.2014	Status:Case Deferred
	HQ File :01/82/050/00283/AM15/	RLA File :24/24/040/00028/AM14/	Lic.No/Date:2410040726 30.01.2014	Defer Date:07.08.2014
Decision : It was decided to defer the case 07.08.2014 for comments of Department of Chemicals and Petrochemicals.				

242	Case No.:2/4/82-ALC4/2014	Party Name:INDO GERMAN ALKALOIDS	Meet No/Date:4/82-ALC4/2014 03.07.2014	Status:Case Approved										
	HQ File :01/82/050/00250/AM15/	RLA File :03/94/040/01019/AM14/	Lic.No/Date:0310769858 10.02.2014	Defer Date:										
Decision : In the light of earlier decision taken in meeting no. 15/82 dated 31.10.2013, it was decided to ratify the norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:														
<table> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> <tr> <td>IPECACUANHA EXTRACT BP. / USP.</td><td>1 Kg.</td><td>1.</td><td>IPECACUANHA ROOTS</td><td>4 kg</td></tr> </table>					Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	IPECACUANHA EXTRACT BP. / USP.	1 Kg.	1.	IPECACUANHA ROOTS	4 kg
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed										
IPECACUANHA EXTRACT BP. / USP.	1 Kg.	1.	IPECACUANHA ROOTS	4 kg										
RA concerned may take further necessary action as per above decision of NC.														

243	Case No.:21/4/82-ALC4/2014	Party Name:KREATIVE ORGANICS (P) LTD.,	Meet No/Date:4/82-ALC4/2014 03.07.2014	Status:Case Deferred
	HQ File :01/82/050/00269/AM15/	RLA File :09/24/040/00577/AM14/	Lic.No/Date:0910059237 11.02.2014	Defer Date:07.08.2014

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Decision :It was decided to defer the case for 07.08.2014 for comments of Petrochemicals Division of Department of Chemicals and Petrochemicals

Case No.: 22/4/82-ALC4/2014	Party Name: ADCOCK INGRAM LTD,	Meet No/Date: 4/82-ALC4/2014 03.07.2014	Status: Case Approved																						
HQ File :01/82/050/00270/AM15/	RLA File :07/24/040/00416/AM14/	Lic.No/Date: 0710102144 13.02.2014	Defer Date:																						
Decision :In the light of earlier decision taken by NC in its 13/82 meeting dated 03.10.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less: Export Product 1. Neulin 125mg tablets - Theophylline 125 Mg +Guar gum 4.375 Mg 2. Neulin 200mg tablets - Theophylline 200 Mg + Guar gum 7.00 Mg 3. Neulin 250mg tablets - Theophylline 250 Mg + Guar gum 8.750 Mg 4. Neulin 300mg tablets - Theophylline 300 Mg + Guar gum 10.5 Mg <table border="1"> <thead> <tr> <th rowspan="2">S.NO.</th> <th rowspan="2">Import Items</th> <th colspan="4">For export of 1 No. NeulinTablets (Quantity in mg)</th> </tr> <tr> <th>125 mg</th> <th>200 mg</th> <th>250 mg</th> <th>300 mg</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>Theophylline BP / EP / USP / PH.EUR Anhydrous powder</td> <td>127.5 mg</td> <td>204.0 mg</td> <td>255.0 mg</td> <td>306.0 mg</td> </tr> <tr> <td>2</td> <td>Guar Gum IH (BP / EP / USP / PH.EUR)</td> <td>4.375</td> <td>7.00</td> <td>8.75</td> <td>10.5</td> </tr> </tbody> </table> RA may take appropriate action as per the decision of Norms Committee.				S.NO.	Import Items	For export of 1 No. NeulinTablets (Quantity in mg)				125 mg	200 mg	250 mg	300 mg	1	Theophylline BP / EP / USP / PH.EUR Anhydrous powder	127.5 mg	204.0 mg	255.0 mg	306.0 mg	2	Guar Gum IH (BP / EP / USP / PH.EUR)	4.375	7.00	8.75	10.5
S.NO.	Import Items	For export of 1 No. NeulinTablets (Quantity in mg)																							
		125 mg	200 mg	250 mg	300 mg																				
1	Theophylline BP / EP / USP / PH.EUR Anhydrous powder	127.5 mg	204.0 mg	255.0 mg	306.0 mg																				
2	Guar Gum IH (BP / EP / USP / PH.EUR)	4.375	7.00	8.75	10.5																				

Case No.: 52/4/82-ALC4/2014	Party Name: SWATI MENTHOL & ALLIED CHEMICALS LTD.,	Meet No/Date: 4/82-ALC4/2014 03.07.2014	Status: Case Deferred
HQ File :01/82/050/00300/AM15/	RLA File :29/24/040/00011/AM14/	Lic.No/Date: 2910024211 26.02.2014	Defer Date: 07.08.2014
Decision :It was decided to defer the case for 07.08.2014 for comments of Petrochemicals Division of Department of Chemicals and Petrochemicals			

Case No.: 132/3/82-ALC4/2014	Party Name: VENUS REMEDIES LTD.,	Meet No/Date: 4/82-ALC4/2014 03.07.2014	Status: Case Deferred
HQ File :01/82/050/00136/AM15/	RLA File :22/24/040/00088/AM14/	Lic.No/Date: 2210014635 26.02.2014	Defer Date: 07.08.2014
Decision :It was decided to defer the case for 07.08.2014 for comments of Department of Pharmaceuticals.			

Case No.: 34/4/82-ALC4/2014	Party Name: MOREPEN LABORATORIES LTD.,	Meet No/Date: 4/82-ALC4/2014 03.07.2014	Status: Case Deferred
HQ File :01/82/050/00282/AM15/	RLA File :05/24/040/00455/AM14/	Lic.No/Date: 0510380668 03.03.2014	Defer Date: 07.08.2014

Decision :It was decided to defer the case for 07.08.2014 for comments of Department of Pharmaceuticals.

248	Case No.: 58/3/82-ALC4/2014	Party Name: KLJ PLASTICIZERS LTD.,	Meet No/Date: 4/82-ALC4/2014 03.07.2014	Status: Case Deferred
	HQ File :01/82/050/00062/AM15/	RLA File :05/23/040/00492/AM14/	Lic.No/Date: 0510380925 05.03.2014	Defer Date:07.08.2014
Decision : It was decided to defer the case for 07.08.2014 for comments of Petrochemicals Division of Department of Chemicals and Petrochemicals				

249	Case No.: 45/4/82-ALC4/2014	Party Name: TRITECH CATALYST AND INTERMEDIATE (P) LTD.	Meet No/Date: 4/82-ALC4/2014 03.07.2014	Status: Case Deferred
	HQ File :01/82/050/00293/AM15/	RLA File :31/83/040/00230/AM14/	Lic.No/Date: 3110062950 06.03.2014	Defer Date:07.08.2014
Decision : It was decided to defer the case for 07.08.2014 for comments of Petrochemicals Division of Department of Chemicals and Petrochemicals				

250	Case No.: 56/4/82-ALC4/2014	Party Name: IND-SWIFT LABORATORIES LTD.,	Meet No/Date: 4/82-ALC4/2014 03.07.2014	Status: Case Deferred
	HQ File :01/82/050/00304/AM15/	RLA File :22/24/040/00102/AM14/	Lic.No/Date: 2210014691 14.03.2014	Defer Date:07.08.2014
Decision : It was decided to defer the case for 07.08.2014 for comments of Department of Pharmaceuticals.				

251	Case No.: 57/4/82-ALC4/2014	Party Name: IND-SWIFT LABORATORIES LTD.,	Meet No/Date: 4/82-ALC4/2014 03.07.2014	Status: Case Deferred
	HQ File :01/82/050/00305/AM15/	RLA File :22/24/040/00103/AM14/	Lic.No/Date: 2210014692 14.03.2014	Defer Date:07.08.2014
Decision : It was decided to defer the case for 07.08.2014 for comments of Department of Pharmaceuticals.				

252	Case No.: 58/4/82-ALC4/2014	Party Name: IND-SWIFT LABORATORIES LTD.,	Meet No/Date: 4/82-ALC4/2014 03.07.2014	Status: Case Deferred
	HQ File :01/82/050/00306/AM15/	RLA File :22/24/040/00100/AM14/	Lic.No/Date: 2210014694 14.03.2014	Defer Date:07.08.2014
Decision : It was decided to defer the case for 07.08.2014 for comments of Department of Pharmaceuticals.				

253	Case No.: 1/4/82-ALC4/2014	Party Name: DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date: 4/82-ALC4/2014 03.07.2014	Status: Case Deferred
	HQ File :01/82/050/00249/AM15/	RLA File :03/94/040/00999/AM14/	Lic.No/Date: 0310774824 18.03.2014	Defer Date:07.08.2014

Decision : It was decided to defer the case for 07.08.2014 for comments of Department of Chemicals and Petrochemicals

254	Case No.: 42/4/82-ALC4/2014	Party Name: RECKITT BENCKISER HEALTHCARE INDIA LIMITED	Meet No/Date: 4/82-ALC4/2014 03.07.2014	Status: Case Deferred
	HQ File :01/82/050/00290/AM15/	RLA File :05/24/040/00480/AM14/	Lic.No/Date: 0510382032 18.03.2014	Defer Date: 07.08.2014
	Decision : It was decided to defer the case for 07.08.2014 for comments of Pharmaceuticals			

255	Case No.: 43/24/82-ALC4/2013	Party Name: THINQ PHARMA-CRO LIMITED	Meet No/Date: 4/82-ALC4/2014 03.07.2014	Status: Case Deferred
	HQ File :01/82/050/01242/AM14/	RLA File :03/95/040/00987/AM14/	Lic.No/Date: 0310774773 18.03.2014	Defer Date: 07.08.2014
	Decision : It was decided call from the firm technical details as per Appendix 33. The case is deferred for 07.08.2014.			

256	Case No.: 45/24/82-ALC4/2013	Party Name: VIVIMED LABS (ALATHUR) PRIVATE LIMITED	Meet No/Date: 4/82-ALC4/2014 03.07.2014	Status: Case Deferred
	HQ File :01/82/050/01244/AM14/	RLA File :04/24/040/00264/AM14/	Lic.No/Date: 0410156358 19.03.2014	Defer Date: 07.08.2014
	Decision : It was decided to send a copy of application again to DCGI for their comments on 8% water content in import items. The case was deferred for 07.08.2014.			

257

Case No.: 20/4/82-ALC4/2014	Party Name: DIVIS LABORATORIES LTD.,	Meet No/Date: 4/82-ALC4/2014 03.07.2014	Status: Case Approved	
HQ File :01/82/050/00268/AM15/	RLA File :09/24/040/00647/AM14/	Lic.No/Date: 0910059675 28.03.2014	Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/646/2013-PI(Norms) dated 04.03.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Item of Export	Quantity	S.No	Item of Import	Quantity allowed kg/kg
IOPAMIDOL (TECH)	1 kg	1.	ATIPA DI CHLORIDE	1.26
		2.	2-ACETOXY PROPIONYL CHLORIDE	0.441
		3.	DI METHYL FORMAMIDE	0.702
		4.	ISO PROPYL ALCOHOL	7.317
		5.	METHANOL	2.889
		6.	N,N-DIMETHYL ACETAMIDE	1.314
		7.	NITRO METHANE	0.432

RA may take appropriate action as per the decision of Norms Committee.

258	Case No.:33/4/82-ALC4/2014	Party Name:JAGSONPAL PHARMACEUTICALS LTD.	Meet No/Date:4/82- ALC4/2014 03.07.2014	Status:Case Deferred
	HQ File :01/82/050/00281/AM15/	RLA File :05/23/040/00522/AM14/	Lic.No/Date:0510383280 01.04.2014	Defer Date:07.08.2014
	Decision : It was decided to defer the case for 07.08.2014 for comments of Department of Pharmaceuticals.			

259	Case No.:32/4/82-ALC4/2014	Party Name:KLJ PLASTICIZERS LTD.,	Meet No/Date:4/82- ALC4/2014 03.07.2014	Status:Case Deferred
	HQ File :01/82/050/00280/AM15/	RLA File :05/23/040/00536/AM14/	Lic.No/Date:0510383274 01.04.2014	Defer Date:07.08.2014
	Decision : It was decided to defer the case for 07.08.2014 for comments of Petrochemicals Division of Department of Chemicals and Petrochemicals			

Case No.:27/4/82-ALC4/2014

Party Name:SHASUN
PHARMACEUTICALS
LIMITED

Meet No/Date:4/82-
ALC4/2014
03.07.2014

Status:Case
Approved

HQ File
:01/82/050/00275/AM15/

RLA File
:04/24/040/00303/AM14/

Lic.No/Date:0410157036
10.04.2014

Defer Date:

Decision :In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/541/2013-PI(Norms) dated 26.11 .2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product

PAROXETINE TABLETS

S.NO.	Import Items	For export of 1 No. Tablets (Quantity in mg)			
		<u>10 mg Tablets</u>	<u>20 mg Tablets</u>	<u>30 mg Tablets</u>	<u>40 mg Tablets</u>
1	PAROXETINE HCL HEMIHYDRATE	11.33	22.66	33.99	45.3125

RA concerned may take further necessary action as per above decision of NC

261	Case No.:1/2/82-ALC4/2014	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:4/82- ALC4/2014 03.07.2014	Status:Case Deferred
	HQ File :01/82/050/00003/AM15/	RLA File :08/24/040/00008/AM15/	Lic.No/Date:0810130534 11.04.2014	Defer Date:07.08.2014
	Decision : It was decided to defer the case for 07.08.2014 for comments of Department of Pharmaceuticals.			

262	Case No.:3/4/82-ALC4/2014	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:4/82- ALC4/2014 03.07.2014	Status: Approved
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HQ File :01/82/050/00251/AM15/	RLA File :08/24/040/00069/AM15/	Lic.No/Date:0810131315 13.05.2014	Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/566/2013-PI(Norms) dated 24.12.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
IRON SUCROSE INJECTION USP 20MG/ML (5 ML VIAL) (EACH ML CONTAIN 20 MG ELEMENTAL IRON & EACH 5 ML VIAL CONTAIN 100 MG ELEMENTAL IRON)	1 Number	1.	IRON SUCROSE	2.0 gm /5ml vial
		2.	VIALS (EMPTY GLASS BOTTLES 5 ML VIAL)	Relevant as per packing policys
		3.	RUBBER STOPPER 13 MM	
RA may take appropriate action as per the decision of Norms Committee.				

Case No.:59/4/82-ALC4/2014	Party Name:NIFTY LABS PVT LTD.,	Meet No/Date:4/82-ALC4/2014 03.07.2014	Status:Case Approved	
HQ File :01/82/050/00307/AM15/	RLA File :09/24/040/00111/AM15/	Lic.No/Date:0910060256 28.05.2014	Defer Date:	
Decision : Committee considered the case as per agenda and in the light of earlier decision taken by NC in its 11/82 meeting 05.09.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg
2-(Hydroxy methyl)-3-methyl-4-(2,2,2-Trifluoroethoxy)Pyridine. Hydrochloride	1 kg	1.	2,3-Dimethyl Pyridine	0.65
		2.	2,2,2-Trifluoro Ethanol	0.65
		3.	Methylene Dichloride	0.40
RA may take appropriate action as per the decision of Norms Committee.				

Case No.:60/4/82-ALC4/2014	Party Name:CADILA PHARMACEUTICALS LTD.	Meet No/Date:4/82-ALC4/2014 03.07.2014	Status:Case Approved	
HQ File :01/82/050/00308/AM15/	RLA File :08/24/040/00108/AM15/	Lic.No/Date:0810132253 10.06.2014	Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/203/2013-PI(Norms) dated 26.09.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg
NEBIVOLOL HCL	1 kg	1.	4-FLUORO ANISOLE	14.97
		2.	ETHYLENE DI CHLORIDE	Not recommended

3.	HEXANE	36.5
4.	ACETIC ACID	10.88
5.	DICHLORO METHANE	47.54
6.	METHANOL	38-80
7.	VITRIDE	13.35
8.	TOLUENE	9.89
9.	DIMETHYLE SULPHOXIDE	13.13
10.	ISOPROPYL ALCOHOL	1.44
11.	ACETONITRILE	0.76
12.	DISOPROPYL ETHER	1.94

RA may take appropriate action as per the decision of Norms Committee.

265	Case No.: 61/4/82-ALC4/2014	Party Name: V & V PHARMA INDUSTRIES	Meet No/Date: 4/82-ALC4/2014 03.07.2014	Status: Case Deferred
	HQ File :01/82/050/00309/AM15/	RLA File :03/95/040/00190/AM15/	Lic.No/Date: 0310785305 13.06.2014	Defer Date: 07.08.2014
	Decision : It was decided to defer the case for 07.08.2014 for comments of Department of Pharmaceuticals.			

266	Case No.: 62/4/82-ALC4/2014	Party Name: CADILA HEALTHCARE LTD.,	Meet No/Date: 4/82-ALC4/2014 03.07.2014	Status: Approved
	HQ File :01/82/050/00310/AM15/	RLA File :08/24/040/00114/AM15/	Lic.No/Date: 0810132355 17.06.2014	Defer Date:
	Decision : It was decided to withdraw the case as advance authorization has been issued on repeat basis under para 4.7.1 HBP v1.			

267	Case No.: 63/4/82-ALC4/2014	Party Name: SALICYLATES & CHEMICALS PRIVATE LIMITED	Meet No/Date: 4/82-ALC4/2014 03.07.2014	Status: Case Deferred
	HQ File :01/82/050/00311/AM15/	RLA File :09/24/040/00125/AM15/	Lic.No/Date: 0910060484 18.06.2014	Defer Date: 07.08.2014
	Decision : It was decided to defer the case for 07.08.2014 for comments of Petrochemicals Division of Department of Chemicals and Petrochemicals			

268	Case No.: 66/4/82-ALC4/2014	Party Name: ALEMBIC PHARMACEUTICALS LTD	Meet No/Date: 4/82-ALC4/2014 03.07.2014	Status: Approved
	HQ File :01/82/050/00314/AM15/	RLA File :34/24/040/00060/AM15/	Lic.No/Date: 341004030 0 23.06.2014	Defer Date:
	Decision : Committee considered the case as per earlier decision taken by NC in its 33/82 meeting date 31.03.2013 it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:			

Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed
Theophylline Extended Release Tablets 300 mg (Net content of active ingredients – 2160.66 kgs)	1 no. of tablet	1.	Theophylline Anhydrous Powder 200 M (Theophylline Anhydrous USP)	306.0 mg
		2	Methocel K 100 Premium LV CR LH (Hydroxypropyl Methylcellulose)	134.0 mg
		3	HPMC-Methocel K 100 LV-CR Premium	53.0 mg
		4	Lactose Monohydrate (Impalpable)	120.40 mg
		5	Povidone K-30 (Plasdone K-29/32)	16.60 mg
		6	Ethyl Alcohol Anhydrous USP	318.6 ml
		7	Magnesium Stearate	6.00 mg
Theophylline Extended Release Tablets 450 mg (Net Content of active ingredients – 67.50 kgs)	1 no. of tablet	1.	Theophylline Anhydrous Anhydrous Powder 200 M (Theophylline Anhydrous USP)	459.0 mg
		2	Methocel K 100 Premium LV CR LH (Hydroxypropyl Methylcellulose)	201.0 mg
		3	HPMC-Methocel K 100 LV-CR Premium	79.50 mg
		4	Lactose Monohydrate (Impalpable)	180.60 mg
		5	Povidone K-30 (Plasdone K-29/32)	24.90 mg
		6	Ethyl Alcohol Anhydrous USP	574.4 ml
		7	Magnesium Stearate	9.00 mg

RA may take appropriate action as per the decision of Norms Committee.

269	Case No.:64/4/82-ALC4/2014	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:4/82-ALC4/2014 03.07.2014	Status:Case Deferred
	HQ File	RLA File	Lic.No/Date:0910060520	Defer

:01/82/050/00312/AM15/	:09/24/040/00154/AM15/	23.06.2014	Date:07.08.2014
Decision : It was decided to defer the case for 07.08.2014 for comsments of Petrochemicals Division of Department of Chemicals and Petrochemicals			

Case No.:65/4/82-ALC4/2014	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:4/82-ALC4/2014 03.07.2014	Status:Case Deferred
270 HQ File :01/82/050/00313/AM15/	RLA File :09/24/040/00162/AM15/	Lic.No/Date:0910060521 23.06.2014	Defer Date:07.08.2014
Decision : It was decided to defer the case for 07.08.2014 for comments of Petrochemicals Division of Department of Chemicals and Petrochemicals			

Case No.:67/4/82-ALC4/2014	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:4/82-ALC4/2014 03.07.2014	Status:Case Deferred
271 HQ File :01/82/050/00315/AM15/	RLA File :09/24/040/00165/AM15/	Lic.No/Date:0910060535 25.06.2014	Defer Date:07.08.2014
Decision : It was decided to defer the case for 07.08.2014 for comments of Department of Pharmaceuticals.			

Case No.:68/4/82-ALC4/2014	Party Name:MICRO LABS LTD	Meet No/Date:4/82-ALC4/2014 03.07.2014	Status:Case Deferred
272 HQ File :01/82/050/00316/AM15/	RLA File :07/24/040/00106/AM15/	Lic.No/Date:0710105379 25.06.2014	Defer Date:07.08.2014
Decision : It was decided to defer the case for 07.08.2014 for comments of Department of Pharmaceuticals.			

Case No.:69/4/82-ALC4/2014	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:4/82-ALC4/2014 03.07.2014	Status:Case Deferred
273 HQ File :01/82/050/00317/AM15/	RLA File :09/24/040/00175/AM15/	Lic.No/Date:0910060550 27.06.2014	Defer Date:07.08.2014
Decision : It was decided to defer the case for 07.08.2014 for comments of Department of Pharmaceuticals.			



Date:02.08.2014
Place:New Delhi

Nirmal Kumar
Dy. Director General of Foreign Trade

निर्मल कुमार/NIRMAL KUMAR
उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi